

501/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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(SEE RULE - 4)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI

ORDER SHEET

Original Application No : 23/03
Misc. Petition No.
Contempt Petition No.
Review Application No.

Applicant(s): Nirmal Ch. Barnah & 21 others

- Vs. -

Respondent(s): H. O. T. I. Ioms

Advocate for the Applicant(s): Mr. S.S. Goswami, Mr. K. Hazarika

Advocate for the Respondent(s): CASE

Notes of the Registry	Date	Order of the Tribunal
application is to be admitted but not in time	13.2.2003	Heard Mr. S.S. Goswami, learned counsel for the applicants. The application is admitted. Call for the records.
Re. Regd. No. 26605389 Date 4.2.03 By. Register 10.2 NS 10/2/03		Put up the matter on 21.3.03 before the Single Bench.
Steps taken against envelops.	21.3.2003	Put up again on 25.4.2003 to enable the respondents to file written statement.
Notice prepared and sent to the Respondent No. 1 to 6 by Legal AID. 21/2/03 D/No 909/305 Date 24/2/03	bb	Vice-Chairman
No. written statement has been filed.		Vice-Chairman

20
24.4.03

25.4.2003

No written statement is forthcoming from the respondents. Put up again on 23.5.2003 enabling the respondents to file written statement as prayed for by Mr. A.K. Chaudhuri, learned Addl.C.G.S.C.

Nb. Written statement has been filed.

My
22.5.03

bb

Vice-Chairman

23.5.2003

The respondents are yet to file written statement. Put up again on 20.6.2003 for written statement.

Nb. Written statement has been filed.

My
19.6.03

mb

Vice-Chairman

20.6.2003

Put up again on 8.8.2003 to enable the respondents to file written statement on the prayer of Mr. A.K. Choudhury, learned Addl. C.G.S.C. for the respondents.

Nb. Written statement has been filed.

My
8.8.03

mb

Vice-Chairman

8.8.2003

Put up again on 12.9.2003 to enable the respondents to file written statement on the prayer of Mr. A.K. Choudhury, learned Addl. C.G.S.C. for the respondents.

Nb. WLS has been filed.

My

11.9.03

mb

Vice-Chairman

12.9.2003

Present: The Hon'ble Mr. K.V. Prahладан Administrative Member.

List the case on 31.10.2003 to enable the respondents to file written statement. This order is passed on the prayer made by Mr. A.K. Chaudhuri, learned Addl.C.G.S.C.

Nb. WLS has been filed.

My
30.10.03

bb

I C V Prahладан
Member

31.10.2003

On the prayer made by Mr.A.K.Chaudhuri, learned Addl.C.G.S.C. four weeks time is granted to the respondents to file written statement.

List the case on 10.12.2003 for written statement.

No. written statement has been filed.

BB
1.10.04.

bb



Vice-Chairman

2.1.2004

No written statement so far filed. List the matter on 4.2.2004 to enable the respondents to file written statement.

No. wks has been filed.

BB
24/2/04

mb



Member (A)

5-4-04

25.2.2004 Present: HOn'ble Shri Shanker Raju, Judicial Member

Wks submitted by the Respondents.

Learned counsel for the respondents seeks and is allowed four weeks to file reply to the O.A. List it on 25.3.04.

BB

Member (J)

nkm

28.4.2004

Written statement has been filed by the respondents. List the matter for hearing on before the next Division Bench.

hearing has been fixed by the applicat.

BB
24/6/04



Member (A)

mb

16.4.2004 present: The Hon'ble Smt. Bharati Roy Judicial Member

The Hon'ble Shri K.V.Prahladan Administrative Member.

At the request made by learned counsel for the parties matter be posted on 30.6.2004.

KV Prahladan
Member (A)



Member (J)

bb

23.7.2004 Heard learned counsel for the parties.
hearing concluded. Judgment delivered in
open Court, kept in separate sheet. The
application is disposed of. No order as to
costs.

2d. Pro 4

Copy of the
judgment has been
sent to the Dftee
for issuing the same
to the applicant.

SL


Member (A)

pg



Member (J)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. / R.A. No. 23 . . . of 2003.

23-7-2004.
DATE OF DECISION

... Sri Nirmal Ch. Baruah & 21 others APPLICANT(S).

... Sri S.S. Goswami ADVOCATE FOR THE
APPLICANT(S).

- VERSUS -

... Union of India & Ors. RESPONDENT(S).

... Sri A.K. Choudhuri, Addl. C.G.S.C. ADVOCATE FOR THE
RESPONDENT(S).

THE HON'BLE SHRI K.V. SACHIDANANDAN, JUDICIAL MEMBER

THE HON'BLE SHRI K.V. PRAHLADAN, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ? X
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Judicial Member

X

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No.23 of 2003.

Date of Order : This, the 23rd Day of July, 2004.

THE HON'BLE SHRI K.V.SACHIDANANDAN, JUDICIAL MEMBER.

THE HON'BLE SHRI K.V.PRAHLADAN, ADMINISTRATIVE MEMBER.

1. Shri Nirmal Ch. Baruah,
2. sri Madhu Kr. Bora,
3. Sri Jibon Bora,
4. Sri Padum Handique,
5. Sri Nandeswar Bora,
6. Sri Joyram Kolita,
7. Sri Ramen Sarmah,
8. Sri Anjan Dutta,
9. Sri Prasanta Gogoi,
10. Sri Babal Bora,
11. Sri Jugal Gogoi,
12. Sri Ajit Bora,
13. Sri Horen Bora,
14. Sri Khagen Gogoi,
15. Sri Kosheswar Bora,
16. Sri Mohon Bora,
17. Sri Dhiren Baruah,
18. Sri Nila Kanta Bora,
19. Sri Robin Bora,
20. Md. Rasid Ali,
21. Sri Anil Saikia,
22. Sri Biren Bora

...applicant

By Advocate Sri S.S.Goswami.

- Versus -

1. The Union of India
Through the Secretary
to the Government of India
Ministry of Communication
Department of Telecommunication
New Delhi.

Contd./2



2. The Chief General Manager
Assam Circle
Government of India
Department of Telecommunication
Ulubari, Guwahati.

3 The General Manager
Bharat Sanchar Nigam Limited
Jorhat Telecom District
Jorhat-785 001.

4. The Deputy General Manager (Admn)
Bharat Sanchar Nigam Limited
Jorhat Telecom District
Jorhat - 785 001. . . . Respondents.

By Mr.A.K.Chaudhuri, Addl.C.G.S.C.

O R D E R (ORAL)

SACHIDANANDAN, K.V., MEMBER(J):

There are 22 applicants and the grievance of the applicants is that they have not been conferred temporary status in terms of the Casual Labourers (Grant of Temporary Status and Regularisation) Scheme 1989. Aggrieved by the action of the respondents they filed this O.A. seeking the following reliefs.

i) The impugned letter No. X-1/CON/Part II/2000-2001/61 dated 10.1.2001 issued by the respondent No.4 be set aside and quashed (Annexure-11).

ii) To quash and set aside the order under No.X-1/CON/Pt-IV/2002-2003/25 dated 6.8.2002 issued by the Respondent No.4 (Annexure-13).

iii) The respondents be directed to confer temporary status to the applicant in terms of the Casual Labourers (Grant of Temporary Status and Regularisation) Scheme, 1989 framed by the respondents department with immediate effect.



(iv) The respondents be directed to reinstate the applicants in service with immediate effect.

2. The respondents have filed a detail written statement containing that the applicants did not complete 240 days in a year. The applicant has also filed a rejoinder reiterating the stand taken in the O.A.

3. Heard Sri S.S.Goswami, learned counsel for the applicant and Sri A.K.Choudhury, learned Addl.C.G.S.C. for the respondents.

4. When the matter came up for hearing the learned counsel for the parties jointly submitted that similar and identical matters in O.A.117/98, 112/98 and 293/98 etc. In those matters the Tribunal referred the matter before the Verification/Responsible Committee to verify the claim of the applicants therein with a detail verification of their service records by competent authorities (if required by verification committee). The learned counsel for the respondents submitted that Verification Committee has already verified the service records of the applicants and found that they have not completed 240 days in a year. On the other hand the learned counsel for the applicant was confident in submitting that they have already completed 240 days and they are entitled for regularisation. At this point both the counsel submitted that if the matter is referred to Responsible Committee for fresh consideration of the claim of the applicants they have no objection in

adopting such procedure. In the circumstances we direct the 4th respondent and/or other competent authority as directed by him may refer the matter to the responsible committee and take a decision within 3 months from the date of receipt copy of this order. If the applicants are still aggrieved they may be at liberty to approach the appropriate forum.

With the above observation the O.A is disposed of.

No order as to costs.


(K.V.PRAHLADAN)
ADMINISTRATIVE MEMBER


(K.V.SACHIDANANDAN)
JUDICIAL MEMBER

Filed by the applicant
through Kausik Karmakar
Advocate

<u>PARAGRAPH</u>	<u>PG.NO.</u>	<u>CONTENTS</u>
1.	4	Particulars of orders against which the application is made .
1(I)	4	Order dtd. 10.1.2001 ignoring the cases of the appellants for confinement of temporary status and regularisation.
1(ii)	4.	Order dtd. 6.8.02 rejecting the appeal filed by the appellants pursuant to the CAT'S order .
2.	5.	Jurisdiction of the Tribunal .
3.	5.	Limitation.
4.	5.	Facts of the case .
4.1.	5.	Appellants are citizens of India .
4.2	5.	Appellants are casual employees of BSNL, Jorhat Switching Secondary Area and all rendered more than 240 days of work.
4.3	6.	Appellants were serving in different offices of the Deptt. of Telecommunication.
4.4	6.	Govt. of India made a Scheme known as Casual Labourers (Grant of Temporary Status and Regularisation) Scheme and the scheme came into operation from 1.10.89. By letter dtd. 17.12.93 , Govt. of India classified that benefits should be confined to casual labourers engaged during the period from 31.3.85 to 22.6.88. In the Deptt. of Posts, casual labourers engaged as on 29.11.89 were given the benefit of the scheme and this was further extended to labourers engaged as on 10.9.93.
4.5	7.	Appellants ^{claims} states that the benefit of the scheme should be extended as the casual labourers in the Deptt. of Posts. As authorities did not consider ^{the} filed 2 Original Applications OA No. 302 and 229 of 1996 before CAT whereby CAT directed the respondents to give similar benefits.
4.6	7	T.D.M. & Chief Accounts Officer of the Deptt. at Jorhat prepared particulars of casual labourers of Jorhat Switching Secondary Area which

contained names of 116 no. of casual labourers .
(Annexure - 1) .

4.7. 8 The aforesaid list was forwarded in compliance with and ~~in~~ with reference to letter dtd. 27.8.98 (Annexure - 2) .

4.8 9 Aforesaid fact of forwarding is evident from letter No. X-5/C/ODRR/JR/98-99/10. (Anx-3) .

4.9 9 Vide order dtd. 9.2.2000 , the Asstt. Director General (SIN) Deptt. of Telecom sanctioned posts of regular mazdoor for regularisation of temporary status casual Mazdoors as on 31.3.97 and grant of temporary status to casual labourers as on 1.8.98 for Assam Circle(Anx-4) .

4.10. 10 12 Nos. of Part-time employees are also specified as part time casual Mazdoor along with the letter no. X-5/C/ODRR/JR/98-99/10. Pursuant to the ~~same~~ ^{direction} vide letter dtd. 13/1/2000 the Divisional Engineer (P&A) Jorhat appointed the aforesaid 12 Nos. of casual parttime persons (Annexure - 5) .

4.11 11 Vide order dtd. 9.2.2000, the Divisional Engineer (P&A) Jorhat invited all 116 Nos. of casual Mazdoor to appear in the interview .(Anx- 6) .

4.12 11 A list of only 67 casual mazdoors were separately prepared from 116 nos, who were shown to have completed 240 days. (Annexure-7) .

4.13 12 Another list containing 21 mazdoors was prepared which showed them to have completed 240 days (Annexure- 8) .

4.14 12 Deptt. prepared both the list under Annexures A & I (B) .

4.15 12 Many other appellants filed cases before CAT. Pursuant to the direction of the CAT and legal opinion of the Deptt's legal adviser , the appointments were similarly disengaged and till date they have not been re-engaged.

4.16 13 The D.G.M. (Admn) Assam Circle, vide letter dtd- 16.10.98 directed all concerned to do the needful action to avoid any contempt proceeding (Annexure - 10) .

4.17 13 ~~apparently~~ Appellants were not informed about the aforesaid letter .

4.18 14 Respondents appointed 67 nos. of persons out of 116 .

4.19 14 Vide Annexure I (B) , 21 nos.of persons were illegally appointed who had break in the service for more than 2 years 6months.

4.20 14 Termination letters dtd.10.1.2001 were issued to all appellants (Annexure- 11).

4.21 14 Being aggrieved , the appellants approached CAT vide O.A.No.427/2001.

4.22 15 CAT disposed the aforesaid application with a direction to respondents to verify the claim of the appellants and pass a reasoned order on that representation.
(ANNEXURE - 12).

4.23 15 Pursuant to the aforesaid order dtd - 11.4.2001 , all appellants filed representations .

4.24 16 By order dtd. 6.8.2002 , the Respondent no.4 rejected the ~~claim~~ of the appellants (Annexure - 13).

4.25 16 The nature of job of the appellants being perennial , they can be absorbed on regular posts and benefits under the said scheme .

4.26 17 Impugned order dtd.6.8.2002 is illegal, arbitrary .

4.27 17 As appellants completed more than 240days they are eligible for conferment of the benefits of the said scheme.

4.28 18 Application is filed bonafide and ~~for~~ in the interest of justice .

5. 18 Grounds for relief.

5.1 18 In terms of the Scheme and various order of the CAT , applicants having served more than 240 working days are entitled under the scheme and ~~xxd~~ termination orders dtd. 10.1.2001 and 6.8.2002 is liable to be set aside and quashed.

5.2 19 Since similarly situated persons with required number of working days have got the benefit of the scheme , the present applicants are entitled to get the same benefit of the scheme.

5.3 19 Since all the applicants have completed more than 240 working days , the authorities may be directed to confer the temporary status upon the applicants in terms of the scheme.

5.4 19 All applicants fulfilled the criteria laid down in paragraph 5(i) of the Scheme.

5.5 20 Applicants have completed requisite number of days in terms of the provisions of Paragraph 5(i) of the Scheme.

5.6 20 Applicants are continuously working since 1992/93 without break.

5.7 20 Works performing by the applicants are of permanent nature.

5.8 20 Applicants have similar nature of works performed by regular Mazdoor of the Deptt.

5.9 20 Impugned orders dtd. 10.1.01 and 6.8.02 is contrary to their own records and findings given by the Scrutinizing Committee and also contrary to certificiate relating to work period.

5.10 20 Decision communicated through order dt.6.8.02 is contrary to the service records maintained by the Respondents.

5.11 21 Order dtd. 6.8.02 is illegal. ~~xxxkxxkxxk
submittexxxxxxxxxxxxxxx5x02~~

6 21 Applicants submitted representation on 9.5.02 ~~xxxx~~ individually which was turned down by the respondent no.4 by order dtd. 6.8.02.

7 21 Applicants filed OA No. 42701 and CAT No. disposed of with a direction to verify the claims of the applicants and pass reasoned order.

8 22 Relief sought for.

8(a) 22 Impugned order dtd. 10.1.2001 may be set aside and quashed. (Annexure -11)

8(b) 22 To quash and set aside the order dtd.6-8.02 (Anx-13).

8(c) 22 Respondents may be directed to confer temporary status to the applicants in terms of the schme with immediate effect.

8(d) 22 Respondents may be directed to reinstate the applicants in service with immediate effect

8(e) 23 To pass any other order or orders as deemed fit and proper by this Hon'ble Tribunal.

8(f) 23 Cost of application.

9 23 Pending disposal of this application, an observation may be made that this pendency shall not be a bar for the respondents to consider the case of the applicants.

10. 23 Application is filed through Advocate .

11. 23 Particulars of I.P.O.

12. 23 List of Enclosures .

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Central Administrative Tribunal
Central Ad. Trib. Act. 1985 (1985)
OFER 203
Date of filing
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI

(An application under Section 19 of the Administrative Tribunals Act, 1985.)

Original Application No. 23 /2003
 BETWEEN
 Shri Nirmal Chandra Baruah & 21 Ors
 ...Applicants
 -Versus-

1. Union of India & ors

...Respondents

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Dated

filed by
 K. Hazarika
 Advocate

Aborach

File by the applicants
through ~~Kawaliuk Hattora~~
Advocate R

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI

(An application under Section 19 of the Administrative Tribunals Act. 1985.)

Original Application No. 23 /2003
BETWEEN

1. Shri Nirmal Chandra Baruah,
son of Sri Raseswar Baruah.
Resident of village Sutergaon.
P.O. Takelagaon.
District:- Jorhat, Assam.

2. Sri Madhu Kr Bora,
son of late Ganesh Bora,
resident of village Assaibarigaon.
P.O. Chowtang,
District: Jorhat, Assam.

3. Sri Jibon Bora
son of Sri Giridhar Bora,
resident of village Phosual
P.O. Phosual
District:- Jorhat, Assam.

4. Sri Padum Handique,
son of late Tapuram Handique,
village Alengmara P.O. Alengmora,
District:- Jorhat, Assam.

5. Sri Nandeshwar Bora,
son of Sonti Bora,
Village ~~Sud~~ Sutergaon,
P.O. Takela Gaon.
District:- Jorhat, Assam.

6. Sri Joyram Kolita,
son of late Dewram Kolita,
village Da Gaon,
P.O. Garakhai Dol,
District:- Jorhat, Assam.

7. Sri Ramen Sarmah,
son of ~~Debeswar~~ Sarmah,
vill 1 No. Sonari Gaon,
P.O. Alengmora,
District:- Jorhat, Assam.

8. Sri Anjan Dutta,
son of Cheniram Dutta,
Village Rangdoi Jugaria Gaon,
P.O. Rangdoi Chariali

Aboreeah

District:- Jorhat, Assam.

9. Sri Prasanta Gogoi,
son of Naren Gogoi,
Village 1 No. Chowni Gaon,
P.O. Bheti, *Barbheta*
District:- Jorhat, Assam.

10. Sri Babal Bora,
son of Robin Bora,
Village Chaaribahi Dulia Gaon,
P.O. Charibahi,
District:- Jorhat, Assam.

11. Sri Jugal Gogoi,
son of Jogeswar Gogoi,
Village Ujaninonai Gaon, P.O. Rangajan,
District :- Jorhat, Assam.

12. Sri Ajit Bora,
son of Thagiram Bora,
Village 1 No. Sonari Gaon,
P.O. Alongmora,
District:- Jorhat (Assam).

13. Sri Horen Bora,
son of Debeswar Bora,
village Chowni Gaon.
P.O. Barbheta-4,
District:- Jorhat, Assam.

14. Sri Khagen Gogoi,
son of late Padma Gogoi,
Vill Chowni Gaon,
P.O. Barbheta,
District:- Jorhat, Assam.

15. Sri Kosheswar Bora,
son of Moniram Bora,
village Hatigara Nowselia Gaon,
P.O. Chawtang,
District:- Jorhat, Assam.

16. Sri Mohan Bora,
son of Sarukhan Bora,
village Kharkhowa Gaon,
P.O. Chowkial
District:- Jorhat, Assam.

17. Dhiren Baruah,
son of late Dhandiram Baruah,
Vill Nowsolia Gaon, P.O. Chowtang,
District:- Jorhat, Assam.

Proceeds.

18. Sri Nila Kanta Bora,
son of late Kakeshwar Bora,
Vill. Solmora Gaon,
P.O. Molow Pather,
District:- Jorhat, Assam.

19. Sri Robin Bora,
son of Sarupai Bora,
Vill. 1 No. Sonari Gaon,
P.O. Alengmora,
District:- Jorhat, Assam.

20. Md Rasid Ali,
son of Md S.Ahmed,
Village Melamora Gaon,
P.O. Melamora,
District Golaghat (Assam)

21. Shri Anil Saikia,
son of late Raseswar Saikia,
Vill Nara Holidhari Gaon,
P.O. Ladoigarh,
District:- Jorhat, Assam.

22. Sri Biren Bora,
son of Bhupan Bora,
Vill 2 No. Charibahi Gaon,
P.O.Dhalajan,
District:- Jorhat, (Assam)

...Applicants

-Versus-

1. Union of India,
through the Secretary to the
Government of India,
Ministry of Communication,
Department of Telecommunication,
New Delhi,

2. The Chief General Manager,
Assam Circle,
Government of India,

Aboreesh

Department of Telecommunication,
Ulubari, Guwahati,

3. The General Manager,
Bharat Sanchar Nigam Limited
Jorhat Telecom District,
Jorhat:- 785001,

4. The Deputy General Manager (Admn.)
Bharat Sanchar Nigam Limited,
Jorhat Telecom District,
Jorhat-785001.

... Respondents

DETAILS OF APPLICATION

1. Particulars of orders against which this application is made:

(i) Order under No. X-1/CON/Part II/2000-2001/61 dated Jorhat the 10th January, 2001 issued by the Deputy General Manager, Office of the General Manager, Bharat Sanchar Nigam Ltd, Jorhat in a printed format unilaterally ignoring the cases of applicants for conferment of temporary status and regularisation.

(Annexure:- 11)

(ii) Unilateral order under No. X-1/CON/Pt-IV/2002-2003/25 dated 6.8.2002 issued by Respondent No. 4 the Deputy General Manager, office of the General Manager Tele-

Boreah

com District BSNL Jorhat rejecting the Appeal filed by the applicants persuant to the order dated 11.4.2002 passed in O.A. No. 427 of 2001 by the Hon'ble Tribunal and thereby came to a perverse finding and rejected the prayer for regularisation.

(Annexure:- 13)

2. Jurisdiction of the Tribunal:

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

3. Limitation:

The applicant further declares that this application is filed within the limitation prescribed under section 21 of the Administrative Tribunals Act, 1985.

4. Facts of the case:

4.1 That the applicants are citizen of India and as such they are entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.

4.2 That your humble applicants are all casual employees of the Bharat Sanchar Nigam Ltd (in short BSNL), Jorhat switching Secondary area and everyone of them had rendered more than 240 days of work in a given year, and as such they are entitle to be considered for regularisation of being conferred with the temporary

Boreesh

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status as per Casual Labourers (Grant of Temporary Status and Regulation) Scheme 1989, adopted by the Government of India, Ministry of communication vide Ministry's letter No.269-10/89-STN dated 7.11.1999.

4.3 That the applicants were serving as casual Mazdoor in different offices of the department of Tele-communication of the Government of India under Jorhat SSA of the Jorhat Telecom District (as it was earlier known before constitution of BSNL) till the month of May 1998

4.4. That the Govt of India, Ministry of Communica-
tion, made a scheme known as Casual Labourers (Grant of
Temporary Status and Regularisation) Scheme in the year
1989. This scheme was communicated by letter No.
269-10/89-STN dated 7.11.89 and it came into operation
with effect from 1.10.1989. Certain casual employees, who
completed 240 days of service in a given year, had been
given the benefit under the said scheme, such as conferment
of temporary status, wages and daily wages with reference
to the minimum pay scale of regular Group 'D' employees
including the D.A. and H.R.A. Later on, by letter dated
17.12.1993 the Govt. of India clarified that the benefits
of the scheme should be confined to the casual employees
who were engaged during the period from 31.3.1985 to
22.6.1988. However, in the Department of Posts, those
casual labourers who were engaged as on 29.11.1989 were
granted the benefit of Temporary status on satisfying the

Boruch.

eligibility criteria. The benefits were further extended to the casual labourers of Department of Posts as on 10.9.1993 pursuant to the judgement of the Ernakulam Bench of the Hon'ble Central Administrative Tribunal passed on 13.3.1995 in O.A. No. 750/1994.

4.5 That in view of the facts and circumstances as has been revealed in the preceding paragraphs the present applicants had also claimed that the benefit extended to the casual employees working under the Department of Posts are liable to be extended to the casual employees working in the Telecom Department as the applicants are also similarly situated. But since the authorities concerned in the Department of telecom did not consider their claim favourably, some of the applicants as well as other similarly situated persons had approached this Hon'ble Tribunal by filing two Original Applications which were registered as O.A. No. 302 and 229 of 1996, whereupon this Hon'ble Tribunal by order dated 13.8.1997 directed the Respondents to give similar benefits to the applicants as was given to the casual labourers working in the Department of Posts.

4.6 That it is stated that the Telecom District Manager and the Chief accounts Officer of the Department at Jorhat prepared particulars of causal labourers of Jorhat switching Secondary area alongwith the particulars of service record and years. The said list of particulars

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contains the name of casual labourers, qualifications, date of engagement, officers who engaged them, the days of working in a particular year against the particular work. However, so far applicant No.1 is concerned his educational qualification is not recorded properly. The applicant No.1 is pre-degree passed and having diploma in Radio and T.V. servicing from a institution recognised by the Govt. of Tamil Nadu. The said list contains the names of 116 number of casual labourers in page No. 1 to 8. Moreover there is a 12 number of casual labourers (Part time) which were shown in a separate list. Both the aforesaid lists were forwarded by the Department vide letter under reference No. X-5/C/CORR/JR/98-99/10.

The names of the present ~~116~~ applicants
~~are~~ extracted from the main list of 116 casual labourers forwarded under aforesaid letter.

A typed copy of the extracted names of the applicants along with their service particular as prepared and maintained by the Department is enclosed herewith and marked as Annexure:-1.

4.7 That the applicants beg to state that the main list of particulars under letter No. X-5/C/CORR/JR/98-99/10 for 116 casual labourers were forwarded in compliance with and with reference to the letter No. ESTT-9/12/4 dated 27.8.98 and letter No. ESTT-9/12/4 dated

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27.8.98. In the said main list names of the present applicants were shown in serial Nos 13, 14, 33, 44, 57, 58, 60, 62, 63, 64, 65, 66, 67, 68, 70, 71, 73, 75, 78, 81, 83 and 109.

A typed copy of the main list containing 116 numbers of casual labourers duly certified and verified by the respondents is annexed herewith and marked as Annexure:-2.

4.8 That the aforesaid facts of forwarding the names of the present applicant is evident from the letter dated Nil No. X-5/C/CORR/JR/98-99/10.

A typed copy of the aforesaid letter along with its photocopy in Departmental letter head is enclosed herewith and marked as Annexure:-3.

4.9 That vide order No. 269-4/93-STN-II(Pt.) dated 9.2.2000 the Assistant Director General (STN) Govt. of India, Ministry of Communication, Department of Telecom was pleased to sanction of posts of regular mazdoors for regularisation of temporary status casual mazdoors as on 31.3.97 and grant of temporary status to casual labourers as on 1.8.98 for the Assam Circle.

By the said order the number of casual mazdoors

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were specified against each switching secondary area (SSA) who had been working upto 1.8.98 and completed 240 days in any years. Thus total number of mazdoors were shown as 672 out of which 116 number of posts (as per Annexure:-2) for Jorhat Division were forwarded to Department of Telecom for approval as Temporary status Mazdoor.

The aforesaid order was duly received by Mr. J.N.Misra, Circle Secretary of Assam Circle vide his acknowledgement of receipt dated 16.2.2000.

A copy of the said order dated 9.2.2000 is enclosed herewith and marked as Annexure:- 4.

4.10 That it may be stated herein that the 12 number of part time employees are also specified as part time casual alongwith the list prepared for 116 casual employees under the same letter No.X-5/C/CORR/JR/98-99/10 dated Nil.

However pursuant to the sanctioning of the appointment by the Ministry of Communication, the Divisional Engineer (P&A) Jorhat appointed aforesaid 12 number of casual part time person vide order No. E-985/Part time /CL/99-2000/9 dated 13.1.2000.

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A copy of the aforesaid letter dated 13.1.2000 is enclosed herewith and marked as Annexure:- 5

4.11 That on sanction of the posts by the Ministry of Communication vide order dated 9.2.2000 the Divisional Engineer (P&A) Jorhat inviting all the 116 number of casual Mazdoors to appear in the interview.

The calling letter issued to that effect are similar and unilateral with different dates for interview. The calling letter is issued under Memo. No. E-1/casual/2000-2001 dated 2.5.2000

One of the copy of such calling letter issued to applicant No. 3 is enclosed herewith and marked as Annexure:- 6

4.12 That curiously from the list of 116 casual mazdoors a list of 67 casual mazdoors were separately prepared identifying them that they have completed 240 days but not on works as on 1.8.98. It is evident from the second column of the said list that the Mazdoors were taken out from the main list in a pick and choose manner. The main list is not serially followed and picked up those who were blue eyed people of LINE STAFF AND GROUP D Union operated at the relevant period of time.

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A copy of the aforesaid list under Annexure I(A) is enclosed herewith and marked as Annexure:- 7

4.13 That again another list was prepared under Annexure I(B) identifying them that they have completed 240 days but not on works as on 1.8.98. The said list is prepared ignoring the sanction of post for 116 casual Mazdoors. The list contains names of 21 mazdoors who had there break in service for more than two and half years and the names of such 21 persons are not appearing in the final list prepared for 116 number of post.

A copy of the aforesaid list under Annexure:- I(B) is enclosed herewith and marked as Annexure:- 8

4.14 That the Department has prepared both the list under Annexure A and Annexure I(B) and bent upon to appoint them after joining hands with the then Union. Since there was a break in service in case of 21 mazdoors named in the Annexure -I(B) for more than 2 years 6 months they could not fulfill the evil desire.

4.15 That it may be stated herein that in the mean time many other applicants filed number of cases before the Hon'ble Tribunal being O.A. No. 107/98, 112/98, 114/98, 118/98, 129/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98. The aforesaid application were decided on 31.7.1999.

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Pursuant to the direction made in the aforesaid cases by this Hon'ble Tribunal the Department sought legal opinion on that from their legal adviser.

The legal adviser submitted its legal opinion vide dated 9.10.98 and opined that the labourers who were disengaged may be re-engaged in as much as they have completed 240 days.

The applicants were similarly disengaged however till date they have not been re-engaged.

A typed copy of the legal opinion dated 9.10.98 is enclosed herewith and marked as Annexure:- 9

4.16 That pursuant to the aforesaid the Deputy General Manager (Adm) Assam Circle vide his letter No. STES-21/160/26 dated 16.10.98 directed the all concerned in enclosing the legal opinion of the Department to do the needful action to avoid any contempt proceedings.

A copy of the aforesaid order dated 16.10.98 is enclosed herewith and marked as Annexure:- 10

4.17 That curiously however the applicants were not informed about the aforesaid letter dated 16.10.98.

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4.18 That the Respondent however appointed 67 number of persons from Annexure 1(A) list out of the list containing 116 nos of casual mazdoors.

4.19 That more over vide Annexure 1(B) 21 number of persons were also illegally appointed who had there break in service for more than 2 years 6 months. Further said 21 persons are not from the main selected list of 116 causal mazdoors.

4.20 That curiously however after appointing the aforesaid 67 number of mazdoors from the main select list containing 116 names, the Department issued unilateral termination letters to the applicants vide No.X-1/CON/Pt-II/2000-2001/61 dated 10.1.2001. The termination letters were issued under the same number and dates to all the applicants and as such only one copy of such letter issued to the applicant No. 1 is enclosed herewith.

Copies of the letter dated 10.1.2001 are enclosed herewith and collectively marked as Annexure:-11.

4.21 That the applicants being aggrieved by the aforesaid orders approached this Hon'ble Tribunal by an

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application and the same has been registered and numbered as O.A. No. 427/2001.

4.22 That the Hon'ble Tribunal by order dated 11.4.2001 after hearing the parties has taken a note of memo No. X-5/C/CORR/JR/98-99/10. The Hon'ble Tribunal disposed of the application with a direction to the respondents to verify the claims of the applicants and also to pass a reasoned order on the representation of the applicants'.

A copy of the order dated 11.4.2001 is enclosed herewith and marked as Annexure:- 12

4.23 That pursuant to the order dated 11.4.2001 all the applicants filed their representation individually on 9.5.2002 stating interalia their respective cases. The Applicants categorically stated that they have completed 240 days and also they have been incorporated in the list prepared by the Department. The Applicant enclosed the necessary documents with the representation and submitted the same personally. The applicants also personally stated all the facts in terms of the documents maintained by the Department. The applicants forwarded their representation to by registered post to the Union of India through the Secretary, Ministry of Communication and personally visited Deputy General Manager, BSNL, Jorhat, General Manager BSNL, Jorhat, Chief General Manager BSNL,

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Assam Circle, Ulubari, Guwahati.

4.24 That inspite of the aforesaid representation and also personal hearing the Respondent No. 4 was pleased to reject the claim of the applicants. In fact by unilateral order dated 6.8.2002 by different memo numbers the Respondent No. 4 decided the cases of the applicants on their representation by constituting or re-verification Committee. On the report of the said committee the Respondent No. 4 issued the impugned order dated 6.8.2002 stating that the applicants could not satisfy the eligibility criteria for regularisation and as such the same could not be considered favourably. It may be stated herein that the applicant Nos 3 and 7 has not received the aforesaid order dated 6.8.2002.

The aforesaid orders dated 6.8.2002 under Memo No. X-1/CON/Pt-IV/2002-2003/25 to 47 are enclosed herewith and collectively marked as Annexure:- 13

4.25 That your applicants are being entrusted with regular nature of job namely, cable construction, cable laying, internal wiring, fault repairing, cable maintenance, line work, overhead line maintenance, new connection, line testing, battery charge etc. as such the nature of job entrusted to the applicants is perennial nature, therefore there is no difficulty on the part of the respondents to absorb the applicants on regular post

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and also there is no difficulty to grant temporary status under the relevant scheme stated above.

4.26 That the aforesaid impugned order is ex-facie illegal, arbitrary and based on erroneous evaluation of facts. From the perusal of termination orders enclosed in Annexure-11 and the present termination order issued after re-verification of documents vide Annexure 12 clearly indicates that there is total non application of mind of the committee. Although the verification committee and re-verification committee constituted by the same set of officers yet the findings given in both the reports are different in case of all the applicants. In fact, the Committee has totally overlooked the relevant lists documents, and the re-verification report is based on extraneous consideration only. The discrepancy in both the report has revealed the fact that there is malice in law and malice in fact while issuing the impugned report followed by the impugned ordered dated 6.8.2002.

4.27 That it is most respectfully stated that as evidently the applicants have completed more than 240 days in the preceding one or more years, they are eligible and also entitled for conferment of the Temporary Status and Regularisation as envisaged in the Central Government Scheme known as Casual Labourers (Grant of Temporary Status and Regularisation) scheme, 1989. Further in view of the facts and circumstances as re-

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flected in preceding paragraphs of this application, the respondent authorities are liable for a direction from this Hon'ble Tribunal to confer upon the applicants the temporary status with effect from the date on which other similarly situated persons were conferred upon such benefits in terms of casual labourers (Grant of Temporary Status and regularisation) Scheme of 1989.

4.28 That this application is made bonafide and for the cause of justice.

5. Grounds for relief(s) with legal provisions:

5.1 For that in terms of the Casual Labours (Grant of Temporary Status and Regularisation) Scheme of 1989 as has been adopted by the Govt. of India vide Ministry of Communication letter No. 269-1-/89-STN dated 7.11.89 and this Hon'ble Tribunal's order dated 13.8.97 in O.A. Nos 302 and 229 of 1996, and Order dated 31.8.1999 in O.A. Nos 107 of 1998 and Ors. And in view of the evidence as reflected in the Register of Casual Labourers under Jorhat SSA, authenticated by the T.D.S., Jorhat and C.A.O.. TDM's office, Jorhat, your humble applicants having each of them been completed more than 240 working days in a given year is entitled to be conferred upon the Temporary Status and in contrary termination order dated 10.1.2001 and 6.8.2002 is liable to be set aside and quashed.

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5.2 For that since other similarly situated persons, with required no. of working days in a given year then your applicant have already been conferred with the Temporary status by the authorities concerned. your humble applicants are also entitled to get the benefit of Temporary status and the same cannot be unreasonable discriminated upon by the respondent authorities at their whim and caprices.

5.3 For that since the fact that each of the applicants have completed more than 240 working days in a given year, has been categorically reflected in the Register of Casual Labourers maintained by the respondent authorities themselves and the competent authorities, the respondent authorities are liable to be directed upon by the Hon'ble Tribunal to confer the temporary status upon the applicants in terms of the aforesaid Scheme of 1989 issued by the Govt of India and in the light of the decision of the Hon'ble Tribunal in a similar cases such as O.A. Nos 302/96, 229/96 and 107/98 (Series) dated 13.8.1997 and 31.8.1999 respectively.

5.4 For that all the applicants have fulfilled the criterion laid down in paragraph 5(i) of the provision laid down in casual labourers (Grant of temporary status and Regularisation) Schemed, 1989,

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5.5. For that the applicants have completed the requisite number of days in terms of provisions laid down in paragraph 5(i) of the casual labourers (for grant of temporary status and regularisation) Scheme 1989.

5.6. For that the applicants are continuously working since 1992/1993 without any break.

5.7. For that the works performing by the applicant are of permanent nature.

5.8. For that the present applicants are entrusted with the similar nature of works which are being performed by the regular Mazdoor of the department of tele-communications.

5.9. For that the impugned orders dated 10.1.2001 and 6.8.2002 declaring the applicants ineligible for grant of temporary status is contrary to their own records and also contrary to the findings given earlier by the scrutinizing committee constituted by the department of telecommunication itself and also contrary to the certificate relating to working period issued in respect of the respective applicant countersigned by the competent authority of the department of telecommunication.

5.10. For that the decision communicated through the

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impugned order dated 6.8.2002 is contrary to the service records maintained by the respondents.

5.11 For that the impugned order dated 6.8.2002 is ex-facie illegal and based on extraneous consideration. There is a serious contradiction in the first termination order dated 10.1.2001 and subsequent order dated 6.8.2002 ~~passed~~ to the order of the Hon'ble Tribunal. In fact the re-verification Committee has totally overlooked the relevant lists, documents and the impugned order dated 6.8.2002 is issued most mechanically and in a malicious manner.

6. Details of remedies exhausted:

That the applicants have submitted representation individually on 9.5.2002 to the authorities concerned and also appeared in person persuant to the direction of this Hon'ble Tribunal dated 11.4.2002. Subsequently however by order dated 6.8.2002 the Respondent No.4 again turned down and rejected appeal dated 9.5.2002 and as such the applicants have exhausted all the remedies available to them.

7. Matter not previously filed or pending with any other Court: *

That the applicants had filed O.A. No. 427 of 2001. By order dated 11.4.2001 the Hon'ble Tribunal was pleased to disposed of the same with a direction to

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verify the claims of the applicants and also to pass a reasoned order. Thereafter the applicants filed individual representations which were rejected by the respondents vide order dated 6.8.2002. Thus there is no other case pending before any court or other Bench of this Tribunal regarding the same subject matter.

8. Reliefs sought for:

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to grant the following reliefs:

- (a) That the impugned letter No. X-1/CON/Part II/2000-2001/61 dated 10.1.2001 issued by the respondent No.4 be set aside and quashed (Annexure:- 11).
- (b) To quash and set aside the order under No. X-1/CON/Pt-IV/2002-2003/25 dated 6.8.2002 issued by the Respondent No.4. (Annexure:-13)
- (c) That the respondents be directed to confer temporary status to the applicant in terms of the Casual Labourers (Grant of Temporary Status and Regularisation) Scheme, 1989 framed by the respondents department with immediate effect.
- (d) That the respondents be directed to reinstate the applicants in service with immediate effect.

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(e) To pass any other order or orders as deemed fit and proper by this Hon'ble Tribunal,

(f) Costs of the application.

9. Interim order prayed for:

Pending disposal of this applicant, an observation be made that pendency of this application shall not be a bar for the respondents to consider the case of the applicants.

10. This application is filed through Advocates.

11. Particulars of the I.P.O.

i) I.P.O. No. 76 605389

ii) Date of issue 4/2/2003

iii) Issued from : G.P.O., Guwahati

iv) Payable at : G.P.O., Guwahati

12. List of enclosures :

As stated in the index.

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VERIFICATION

I, Shri Nirmal Chandra Baruah, S/O Shri Raseswar Baruah, aged about 34 years, resident of village Sutergaon, P.O. Takelagaon, District Jorhat, Assam, do hereby that the statements made in Paragraphs 2, 3, 4.1 to 4.5, 4.11, 4.17 to and 12
4.19, 4.21, 4.23, 4.25 to 4.28, 5.1 to 5.11, 6, 7, 10, 11, 14.6 to 4.13, 4.15, 4.16, 4.20, 4.22, 4.24, 11-
and those made in Paragraphs being matter of records
which I believe to be true and no material facts have
been suppressed herein.

And I sign this verification on this the 30th day
of December, 2002.

Nirmal Chandra Baruah.

Declarant

(Signature)

SL. NO.	PARTICULARS OF CASUAL LABOURS : JC.RHAT S.S.A.						DT. OF ENGAGE- MENT	WHETHER WORKED AS R.CA- SUAL/S. CASUAL.	DT. OF SPCN- SORS- HIP.	OFFICIAL/OFFICERS WHO ENGAGED THE CASUAL LABCURES.	PARTICULARS OF SERVICE RECORDED/YEAR										PARTICU- LAR. WCRKS
	NAME OF CASUAL LABOURS	FATHER'S NAME	EDN. QUALI- FICATION.	1990	1991	1992	1993	1994	1995	1996	1997	1998	AS ON 1/8/98	TOTAL NO OF DAYS WORKED							
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20		
13.	Biren Bora Vill No.2 Charaibahí P.O. Dhalajan, Dist. Jorhat.	Shuben Bora	X	1/1/93	Casual	NIL	1) T.C.Das, SDO Phones 2) S.R.Roy Choudhuri SDO Phones.			-	-	140	126	249	272	210	113	5/98	1110	Helper Lineman	
14.	Nirmal Ch.Baruah. S/O. R.Boruah Vill-Suier Gaon P.O.-Takela Gaon Dist. Jorhat.	Rosheswar Baruah.	VIII	1/1/94	-do-	NIL	-do-			-	-	120	300	60	280	154	6/98	914	-do-		
33.	Madhu Kr. Bora Vill-Assoiberi, P.O. Chowtang, Thana-Jorhat.	Lt. Genesh Bora	IX	1/3/94	-do-	NIL	-do-			-	-	150	150	240	270	150	5/98	990	Helper & Cable Maintain		
44.	Jibon Borah Vill-Phosual Karigaon, P.O. Phosual, Dist. Jorhat.	Giridhar Borah	X	1/2/96	-do-	NIL	D.K.Das SDO T/JR.			-	-	-	-	-	243	238	-	12/97	481	-do-	
57	Pedum Handique Vill-Alengmora gaon P.O. Alengmora, Dist. Jorhat.	Tapuram Handique	X	5/4/94	-do-	NIL	P.C.Phukan SDE (CABLE)			-	-	212	243	342	206	150	5/98	1153	Cable Line		
58.	Nandeswar Bora Vill-Suter Gaon P.O. Takelagaon Dist. Jorhat.	Sonti Bora	VII	5/4/94	-do-	NIL	-do-			-	-	212	243	342	206	150	5/98	1153	-do-		
60.	Joyram Kalita Vill-Dawgaon, P.O. Garakhiadol, Dist. Jorhat.	Lt.Dewram Kalita	X	7/4/94	-do-	NIL	-do-			-	-	212	243	342	206	150	5/98	1153	-do-		
62.	Robin Bora Vill-1 No.Sonarigaon P.O. Alengmora, Dist. Jorhat.	Sarupai Bora	X	5/5/94	-do-	NIL	-do-			-	-	212	243	342	206	150	5/98	1153	-do-		

Certified to be true copy.

Advocate

Contd...p/2.

SL. NO.	PARTICULARS OF CASUAL LABOURS : JCRRHAT S.S.A.							PARTICULARS OF SERVICE RECORDED/YEAR												PARTICU- LAR. WORKS
	NAME OF CASUAL LABOURS	FATHER'S NAME	EDN. QUALI- FICATION.	DT. OF ENGAGE- MENT	WHETHER WORKED AS R.CA- SUAL/S. CASUAL.	DT.CF SPCN- SORS- HIP.	OFFICIAL/OFFICERS WHC. ENGAGED THE CASUAL LABCURES.	1990	1991	1992	1993	1994	1995	1996	1997	1998	AS ON 1/8/98	TOTAL NO OF DAYS WORKED		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	
63.	Romen Sharma Vill-1 No.Sonarigaon P.C. Alengmora, Dist. Jorhat.	Debeswar Sharma	IX	5/5/94	CASUAL	NIL	P.C.Phukan SDE(Cable)	-	-	-	-	212	243	342	206	150	5/98	1153	Cable Line	
64.	Anjan Dutta Vill- Rongdoi Jugania P.O. Rongdoi Chariali Dist. Jorhat.	-	X	5/5/94	-do-	NIL	-do-	-	-	--	-	212	243	342	206	150	5/98	1153	-do-	
65.	Prasanta Gogoi Vill 1 No.Chowni gaon P.O. Borbhata, Dist. Jorhat.	Naren Gogoi	-	5/5/94	-do-	NIL	-do-	-	-	-	-	212	243	271	206	150	5/98	1082	-do-	
66.	Bubal Bora Vill-Daliagaoon, P.O.Charaihanni Dist. Jorhat.	Rabin Bora	-	-do-	-do-	NIL	-do-	-	-	--	-	212	243	342	206	150	5/98	1153	-do-	
67.	Jugal Gogoi Vill Ujani Nonoigaon P.O. Rongajan, Titabor, Dist. Jorhat.	Jwgeswar Gogoi	-	-do-	-do-	NIL	-do-	-	-	-	-	212	243	342	206	150	5/98	1153	-do-	
68.	Ajit Bora Vill.1 No.Sonarigaon P.O. Alengmora Dist. Jorhat.	Thagiram Bora	X	5/5/94	-do-	NIL	-do-	-	-	-	-	212	243	342	206	150	5/98	1123	Cable works.	
70.	Horen Bora Vill.Chunigaon P.C. Borbheta -4 Dist. Jorhat.	Dehaswar Bora	-	-do-	-do-	NIL	-do-	-	-	-	-	212	243	342	206	122	5/98	1125	-do-	
71.	Khagen Gogoi Vill Choanigaon, P.O. Borbheta, Dist. Jorhat.	Lt. Padma Gogoi	-	-do-	-do-	NIL	-do-	-	-	-	-	212	243	342	206	120	5/98	1125	-do-	
73.	Mohan Bora Vill Kharikhwa, P.O.Chowkialgaon, Dist. Jorhat.	Saruram Bora	-	-do-	-do-	NIL	-do-	-	-	-	-	212	243	342	206	150	5/98	1153	-do-	

SL. NO.	PARTICULARS OF CASUAL LABOURS : JC R HAT S.S.A.							PARTICULARS OF SERVICE RECORDED/YEAR												PARTICULARS OF WORK
	NAME OF CASUAL LABOURS	FATHER'S NAME	EDN. QUALI- FICA- TION.	DT. OF ENGAGE- MENT	WHETHER WORKED AS R.CA- SUAL/S. CASUAL.	DT. OF SPCN- SORS- HIP.	OFFICIAL/OFFICERS WHO ENGAGED THE CASUAL LABCURES.	1990	1991	1992	1993	1994	1995	1996	1997	1998	AS ON 1/8/98	TOTAL NO OF DAYS WORKED		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	
74.	Rantu Dutta Vill Gorokhiadol P.O. Gorokhiadol, Dist. Jorhat.	-	-	5/5/94	Casual	NIL	P.C.Phukan SDE(Cable)	-	-	-	-	212	243	271	206	123	5/98	1055	Cable Works.	
75.	Kosheswar Borah Vill-Nowsaliagaon (Hatigaon) P.O. Chowtang, Dist. Jorhat.	Moniram Borah	-	-do-	-do-	NIL	-do-	-	-	-	-	212	243	342	206	150	5/98	1153	-do-	
76.	Mohesh Dutta Vill-Dowgaon, P.O.Gorokhiadol, Dist. Jorhat.	Konakeswar Dutta	X	-do-	-do-	NIL	-do-	-	-	-	-	212	243	342	206	122	5/98	1125	-do-	
78.	Dhiren Baruah Vill Nowsoliagaon P.O.Chowtang, Dist. Jorhat.	Lt.Dandiram Baruah	VI	4/5/94	-do-	NIL	-do-	-	-	-	-	212	243	342	206	145	5/98	1149	-do-	
81.	Nila Kanta Borah Vill Solmoregaon P.O. Molowpather Dist. Jorhat.	Lt. Rakeswar Borah	X	3/5/94	-do-	NIL	-do-	-	-	-	-	212	243	342	206	120	4/98	1123	-do-	
83.	Anil Saikia Vill-Nowahlaidhari Gaon. P.O. Ladoigarah, Dist. Jorhat.	Lt. Rukeswar Saikia.	-	2/5/94	-do-	NIL	-do-	-	-	-	-	212	243	342	206	-	7/97	1003	-do-	
109.	Md. Rasid Ali Vill Malamaragaon P.O. Malamaragaon, Dist. Golaghat.	Md. S.Ahmed	VI	5/92	-do-	NIL	S.K.Das SDO T/GT.	-	-	201	344	316	326	328	308	44	2/98	1869.	Line & Cable Works	

SL. NO.	PARTICULARS OF CASUAL LABOURS : JCRHAT S.S.A.							PARTICULARS OF SERVICE RECORDED/YEAR												PARTICULARS OF WORKING
	NAME OF CASUAL LABOURS	FATHER'S NAME	EDN. QUALIFICATION	DT. OF ENGAGEMENT	WHETHER WORKED AS R.CA-SUAL/S. CASUAL.	DT.CF SPON-SHIP.	OFFICIAL/OFFICERS WHO ENGAGED THE CASUAL LABCURES.	1990	1991	1992	1993	1994	1995	1996	1997	1998	AS ON 1/8/98	TOTAL NO OF DAYS WORKED		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	
1.	Sri Ajoy Hazarika	Sri Bijoy Hazarika.	HSLC	20/4/92	Regular	NIL	B.C.Kakoty SDE/Cons.	-	-	250	260	240	320	350	360	150	30/5/98	1930	N/G.	
2.	Md. Manan Ali	Lt. Md.Ahmed Ali	VII	1/1/96	Casual	NIL	-do-	-	-	-	-	-	-	350	360	240	1/8/98	980	MD(Driv (Driver)	
3.	Sorbeswar Kouch	Akon Kouch	HSLC	4/94	-do-	NIL	-do-	-	-	-	-	-	-	300	330	210	7/98	840	Office Peon.	
4.	Umesh Saikia	Kerpal Saikia	HSLC	1/2/91	-do-	NIL	1)R.K.Hazarika AE M/W(P). 2)K.Chandra J TO 3)P.C.Neog, SDE E/OB)	-	180	240	200	243	61	164	365	212	1/6/98	1685	Helper	
5.	Purna Bora	Ghanakanta Bora Bora	IX	13/5/96	-do-	NIL	P.N.Barman SDE/BKT.	-	-	-	-	-	-	233	335	123	5/98	691	MD.	
6.	Paresh Basfore	Lt.Nageswar Basfore	-	1/4/91	Regular	NIL	M.K.Das C.R.Mallick Dy. TDE/UR.	-	240	245	241	242	240	243	241	150	5/98	1842	Sweeper.	
7.	Abid Ali	Lt. Hamid Ali	HSLC	20/5/90	Casual	NIL	1)D.R.Lara, Astt. 2) 3)N.M.Bora TDA(1) DTO Golaghat.	76	261	251	258	303	184	185	192	91	5/98	1801	Tele MSS.	
8.	Shupen Ghosh	Upen ghosh	HSLC	6/4/90	-do-	NIL	-do-	147	257	254	253	315	192	177	210	90	5/98	1895	-do-	
9.	Pulin Sharma	Gonesh Sharma	HSLC	2/4/90	-do-	NIL	-do	138	251	254	264	313	190	156	178	71	5/98	1815	-do-	
10.	Giasuddin Ahmed	Ajiruddin Ahmed	VII	11/5/90	-do-	NIL	1)J.Singh,Asstt. 2)D.R.Lara,Asstt. 3)T.Hussain,TDA(I) 4)N.M.Bora TDA(I) DTO/GT.	183	266	255	216	241	188	184	225	71	5/98	1829	N/G.	
11.	Ajoy Bora	Lakheswar Bora	X	15/6/97	Regular	NIL	S.R.Roy Choudhury S.D.O.Phones.	-	-	-	-	-	-	-	280	60	5/98	340	Driver.	
12.	Rupjyoti Dutta	Somaram Dutta	HSLC	16/6/95	-do-	NIL	1)T.C.Das,SDO Phones 2)S.R.Roy Choudhury SDO Phones.	-	-	-	-	-	-	257	350	240	115	5/98	962	I/B

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Advocate

contd...p/2.

SL. NO.	PARTICULARS OF CASUAL LABOURS : JCRHAT S.S.A.							PARTICULARS OF SERVICE RECORDED/YEAR												PARTICULARS OF WORK
	NAME OF CASUAL LABOURS	FATHER'S NAME	EDN. QUALIFICATION	DT. OF ENGAGEMENT	WHETHER WORKED AS R.CA-SUAL/S. CASUAL.	DT. OF SPCN-SORS-HIP.	OFFICIAL/OFFICERS WHO ENGAGED THE CASUAL LABCURES.	1990	1991	1992	1993	1994	1995	1996	1997	1998	AS ON 1/8/93	TOTAL NO OF DAYS WORKED		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	
13.	Biren Bora	Shuban Bora	X	1/1/93	Casual	NIL	1) T.C.Das,SDO Phones 2) S.R.Roy Choudhury SDO Phones.	-	-	-	140	126	249	272	270	118	5/98	1110	Helper L/M.	
14.	Nirmal Ch.Boruah	Rosheswar Boruah	VIII	1/1/94	-do-	NIL	-do-	-	-	-	-	120	300	60	280	154	6/98	914	-do-	
15.	Nalin Saikia	Sondhar Saikia	IX	1/1/93	-do-	NIL	-do-	-	-	-	300	310	380	275	195	180	5/98	1650	-do-	
16.	Ghana Kanta Hazarika	Durgeswar Hazarika	X	1/1/91	Regular	NIL	1) D.P.Sharma, SDO T/SBS 2) D.Bhattacharya, SDC T/SBS.	-	325	265	325	265	265	145	145	-	12/97	1735	Helper Line cabin	
17.	Dulal Tipomia	Khagen Tipomiya	HSLC	1/7/90	-do-	NIL	-do-	35	200	325	235	325	265	265	145	100	"	1895	-do-	
18.	Binod Mahto	Lt.Devnath Mahto.	VI	1/4/90	-do-	NIL	-do-	265	325	265	295	295	295	295	85	135	-	1959	-do-	
19.	Rajkishwar Sarmah	Bharat Sharma	VII	1/10/90	-do-	NIL	-do-	145	325	205	295	265	265	145	135	140	5/98	1920	-do-	
20.	Ramesh Sahu	Ramjanam Sahu	VIII	1/7/90	-do-	NIL	-do-	-	264	295	265	295	345	295	245	60	"	2114	-do-	
21.	Indobar Gogoi	Lt.Bholaram Gogoi.	VI	1/4/90	-do-	NIL	-do-	264	295	205	325	295	265	145	135	121	"	2050	-do-	
22.	Lakhi Kanta Dutta	Lt. Ramnath Dutta.	B.Cm	1/5/91	-do-	NIL	-do-	-	265	235	325	265	295	150	135	148	"	1818	-do-	
23.	Paban Konwar	Gupinath Konwar	X	1/1/93	-do-	NIL	1) P.Lal SDO T/SBS 2) D.Bhattacharya, SDO T.	-	-	-	325	265	265	145	135	149	"	1284	-do-	
24.	Raman Changmai	Bhugeswar Changmai	X	1/4/90	-do-	NIL	1) D.P.Sharma SDC T/SBS 2) D.Bhattacharya SDO T.	235	325	235	325	295	265	145	145	45	"	2015	-do-	
25.	Mahadev Dube	Lt.Tulsi Dube	IX	1/4/90	-do-	NIL	-do-	290	295	235	325	205	175	180	100	35	"	1840	-do-	
26.	Kukairam changmai	Lt.Sonaram Changmai	X	1/4/90	-do-	NIL	-do-	235	295	265	325	295	265	145	100	45	"	1970	-do-	
27.	Nripen Bora	Lt.Telia Bora	V	1/4/91	-do-	NIL	-do-	-	140	65	265	235	265	145	100	45	"	1260	-do-	

SL. NO.	PARTICULARS OF CASUAL LABOURS : JCRHAT S.S.A.							PARTICULARS OF SERVICE RECORDED/YEAR												PART LAR WCA
	NAME OF CASUAL LABOURS	FATHER'S NAME	EDN. QUALI- FICA- TION.	DT. OF ENGAGE- MENT	WHETHER WORKED AS R.CA- SUAL/S. CASUAL.	DT. OF SPCN- SORS- HIP.	OFFICIAL/OFFICERS WHO ENGAGED THE CASUAL LABCURES.	1990	1991	1992	1993	1994	1995	1996	1997	1998	AS ON 1/3/93	TOTAL NO OF DAYS WORKED		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	
26.	Tepuram Payang	Lt. Ananda Payang	X	1/3/91	Regular	NIL	D.K.Das SDO T/Jr.	-	92	275	244	279	362	269	280	31	5/98	1832	Helper/ Line Cabine	
29.	Suraj Kumar Chetry	Lt. Amar Bahadur Chetry	X	1/9/92	-do-	NIL	-do-	-	-	30	156	82	235	341	246	76	"	1158	-do-	
30.	Jogat Gogoi	Baneswar Gogoi	HSLC	1/9/92	-do-	NIL	-do-	-	-	30	180	172	157	337	253	78	"	1387	-do-	
31.	Dilip Dutta	Lt. Dimbo Dutta	VIII	1/10/91	-do-	NIL	-do-	-	60	160	150	270	270	240	270	130	"	1570	-do-	
32.	Pabitra Kalita	Nanda Kalita	IX	1/11/94	-do-	NIL	-do-	-	-	-	-	150	180	250	270	150	"	1080	-do-	
33.	Medhu Baruah	Lt. Ganesh Bora	IX	1/8/94	-do-	NIL	-do-	-	-	-	-	150	180	240	270	150	"	990	-do-	
34.	Robin Dutta	Jagadhar Dutta	VII	1/8/94	-do-	NIL	-do-	-	-	-	-	150	160	240	270	150	"	990	-do-	
35.	Krishna Pran Saikia	Lt. Ghana Kt. Saikia.	X	1/8/94	-do-	NIL	-do-	-	-	-	-	150	180	240	270	150	"	990	-do-	
36.	Probin Borgohain	Lt. Debeswar Borgohain	X	1/12/93	-do-	NIL	-do-	-	-	-	30	275	312	312	312	130	"	1371	M/D	
37.	Kamal Gogoi	Debeswar Gogoi	HSLC	1/4/95	-do-	NIL	-do-	-	-	-	-	150	270	240	-	12/97	660	Helper		
38.	Atul Gogoi	Jewram Gogoi	Prima- ry.	1/3/95	-do-	NIL	-do-	-	-	-	-	-	210	210	270	-	"	690	-do-	
39.	Tulsi Phukan	Late Khudram Phukan	X	1/1/95	-do-	NIL	-do-	-	-	-	-	-	180	250	180	60	5/98	670	-do-	
40.	Hari Ch.Gogoi	Kanta Gogoi	X	1/1/95	-do-	NIL	-do-	-	-	-	-	-	210	270	270	90	"	840	-do-	
41.	Gorish Gogoi	Tileswar Gogoi	X	1/3/95	-do-	NIL	-do-	-	-	-	-	-	60	330	300	60	"	1290	-do-	

SL. NO.	PARTICULARS OF CASUAL LABOURS : JCRRHAT S.S.A.							PARTICULARS OF SERVICE RECORDED/YEAR											PARTICULAR WORKS	
	NAME OF CASUAL LABOURS	FATHER'S NAME	EDN. QUALIFICATION	DT. OF ENGAGEMENT	WHETHER WORKED AS R.CA-SUAL/S. CASUAL	DT. OF SPONSORSHIP	OFFICIAL/OFFICERS WHO ENGAGED THE CASUAL LABOURS.	1990	1991	1992	1993	1994	1995	1996	1997	1998	AS ON 1/8/93	TOTAL NO OF DAYS WORKED		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	
42	Khagen Gogoi	Lt. Kolai Gogoi	VIII	1/1/95	Regular	NIL	D.K.Das, SDO T/Jr.	-	-	-	-	-	240	270	330	-	12/97	840	Helper	
43	Tonu Gogoi	Remeswar Gogoi	VII	1/9/96	-do-	NIL	-do-	-	-	-	-	-	-	122	298	114	5/98	534	-do-	
44	Jibon Borah	Gobirishwar Bora	X	1/2/96	-do-	NIL	-do-	-	-	-	-	-	-	243	238	-	12/97	481	-do-	
45	Sanjib Borah	Upen Borah	HSLC	1/9/96	-do-	NIL	-do-	-	-	-	-	-	-	122	287	59	5/98	938	-do-	
46	Pravat Phukan	Tiliswar Phukan	IX	1/1/95	-do-	NIL	-do-	-	-	-	-	-	-	150	280	270	-	12/97	700	-do-
47	Jayprakash Sahu	Safee Sahu	X	1/4/95	-do-	NIL	-do-	-	-	-	-	-	-	240	270	210	60	5/98	780	-do-
48	Rubul Gohain	Indreswar Gohain	VIII	1/10/96	-do-	NIL	-do-	-	-	-	-	-	-	90	300	-	12/97	390	-do-	
49	Dilip Das	Guna Kanta Das	X	1/3/94	Casual	NIL	P.C.Phukan SDE(Cable)	-	-	-	-	-	272	243	342	206	150	5/98	1153	Cable Line.
50	Bipin Ch.Bora	Tileswar Bora	HSLC	1/12/94	-do-	NIL	-do-	-	-	-	-	-	-	245	272	244	146	5/98	907	-do-
51	Sujit Gogoi	Gunaram Gogoi	-	3/3/94	-do-	NIL	-do-	-	-	-	-	-	260	270	280	245	146	5/98	1201	-do-
52	Kushal Bora	Kandu Bora	-	5/3/94	-do-	NIL	-do-	-	-	-	-	-	260	270	280	245	146	"	1201	-do-
53	Prabir Dutta	Dhameswar Dutta	HSLC	2/3/94	-do-	NIL	-do-	-	-	-	-	-	260	270	280	245	88	3/98	1143	-do-
54	Hareswar Payeng	Barik Payeng	-	2/3/94	-do-	NIL	-do-	-	-	-	-	-	260	270	280	245	150	5/98	1205	-do-
55	Rajib Bora	Bhedia Bora	-	3/3/94	-do-	NIL	-do-	-	-	-	-	-	260	270	280	245	146	5/98	1201	-do-
56	Biren Dutta	Bikudhar Dutta	X	3/4/94	-do-	NIL	-do-	-	-	-	-	-	212	243	342	206	150	"	1153	-do-
57	Fedum Hendique	Tapuram Hendique	X	5/4/94	-do-	NIL	-do-	-	-	-	-	-	212	243	342	206	150	5/98	1153	-do-

PARTICULARS OF CASUAL LABOURS : JCRHAT S.S.A.								PARTICULARS OF SERVICE RECORDED/YEAR											
SL. NO.	NAME OF CASUAL LABOURS	FATHER'S NAME	EDN. QUALIFICATION	DT. OF ENGAGEMENT	WHETHER WORKED AS R.CA-SUAL/S. CASUAL.	DT. OF SPONSORSHIP	OFFICIAL/OFFICERS WHO ENGAGED THE CASUAL LABOURERS.	1990	1991	1992	1993	1994	1995	1996	1997	1998	AS ON 1/8/98	TOTAL NO OF DAYS WORKED	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	
58.	Nandeswar Bora	Santi Bora	VII	5/4/94	Casual	NIL	P.C.Phuken SDE (Cable)	-	-	-	-	212	243	342	206	150	5/98	1153	Cable Line.
59.	Dhiren Bora	Lt. Pharin Bora	X	7/4/94	-do-	NIL	-do-	-	-	-	-	212	240	342	206	119	5/98	1122	-do-
60.	Jayram Kalita	Lt. Dewam Kx Kalita.	X	7/4/94	-do-	NIL	-do-	-	-	-	-	212	243	342	206	150	"	1153	-do-
61.	Hemantra Das	Sonaram Das	HSLC	5/5/94	-do-	NIL	-do-	-	-	-	-	212	243	342	206	-	5/97	1053	-do-
62.	Robin Bora	Sarupai Bora	X	5/5/94	-do-	NIL	-do-	-	-	-	-	212	243	342	206	150	5/98	1153	-do-
63.	Romen Sharma	Debeswar sharma	IX	5/5/94	-do-	NIL	-do-	-	-	-	-	212	243	342	206	150	"	1153	-do-
64.	Anjan Dutta	-	X	5/5/94	-do-	NIL	-do-	-	-	-	-	212	243	342	206	150	"	1153	-do-
65.	Prasanta Gogoi	Naren Gogoi	-	5/5/94	-do-	NIL	-do-	-	-	-	-	212	243	271	206	150	"	1082	-do-
66.	Bubal Bora	Rabin Bora	-	-do-	-do-	NIL	-do-	-	-	-	-	212	243	342	206	150	"	1153	-do-
67.	Jugal Gogoi	Jugeswar Gogoi	-	-do-	-do-	NIL	-do-	-	-	-	-	212	243	342	206	150	"	1153	-do-
68.	Ajit Bora	Thagiram Bora	-	-do-	-do-	NIL	-do-	-	-	-	-	212	243	342	206	150	"	1153	-do-
69.	Hem Chandra Das	Bomchoram Das	X	-do-	-do-	NIL	-do-	-	-	-	-	212	243	342	206	120	"	1123	-do-
70.	Horen Bora	-	-	-do-	-do-	NIL	-do-	-	-	-	-	212	243	342	206	122	"	1125	-do-
71.	Khogen Gogoi	-	-	-do-	-do-	NIL	-do-	-	-	-	-	212	243	342	206	120	"	1125	-do-
72.	Jagat Rajkhowa	T.Rajkhowa	-	-do-	-do-	NIL	-do-	-	-	-	-	212	243	342	206	149	"	1142	-do-
73.	Mohan Bora	-	-	-do-	-do-	NIL	-do-	-	-	-	-	212	243	342	206	150	"	1153	-do-
74.	Rantu Dutta	-	-	-do-	-do-	NIL	-do-	-	-	-	-	212	243	271	206	123	"	1055	-do-
75.	Kosheswar Borah	Meniram Borah	-	-do-	-do-	NIL	-do-	-	-	-	-	212	243	342	206	150	"	1153	-do-

SL. NO.	PARTICULARS OF CASUAL LABOURS : JC R HAT S.S.A.							PARTICULARS OF SERVICE RECORDED/YEAR												PARTICU- LAR. WORKS
	NAME OF CASUAL LABOURS	FATHER'S NAME	EDN. QUALI- FICAT- ION.	DT. OF ENGAGE- MENT	WHETHER WORKED AS R.CA- SUAL/S. CASUAL.	DT. OF SPCN- SORS- HIP.	OFFICIAL/OFFICERS WHO ENGAGED THE CASUAL LABCURES.	1990	1991	1992	1993	1994	1995	1996	1997	1998	AS ON 1/8/93	TOTAL NO OF DAYS WORKED		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	
76	Mohesh Dutta	Konekeswar Dutta		3/5/94	Casual	NIL	P.C.Phukan SDE (Cable)	-	-	-	-	212	243	342	206	122	5/98	1125	Cable Work	
77	Ranjit Dutta	Upan Dutta	-	4/5/94	-do-	NIL	-do-	-	-	-	-	212	243	342	206	98	4/98	1101	-do-	
78	Dhiren Boruah	Late Dhandiram Boruah	VIII	4/5/94	-do-	NIL	-do-	-	-	-	-	212	243	342	206	146	5/98	1149	-do-	
99	Pulin Lahan	Babula Lahan	X	1/5/94	-do-	NIL	-do-	-	-	-	-	212	243	342	206	143	5/98	1146	-do-	
80	DebeswarDas	-	-	-do-	-do-	NIL	-do-	-	-	-	-	212	243	342	206	150	5/98	1153	-do-	
81	Nila Kanta Bora	Lt. Rakeswar Bora	-	3/5/94	-do-	NIL	-do-	-	-	-	-	212	243	342	206	120	4/98	1123	-do-	
82	Dipu Borah	Lt. Deben Borah	X	-do-	-do-	NIL	-do-	-	-	-	-	212	243	342	206	120	4/98	1123	-do-	
83	Anil Saikia	Rukeswar Saikia	X	2/5/94	-do-	NIL	-do-	-	-	-	-	212	243	342	206	-	7/97	1003	-do-	
84	Bikash Bora	Jugedish Bora	-	-do-	-do-	NIL	-do-	-	-	-	-	212	243	270	206	85	5/98	1016	-do-	
85	Bhupen Gogoi	Lt. Muhi Gogoi	IX	1/1/91	-do-	NIL	S.K.Das SSD/ T/GT.	-	359	359	359	359	359	303	306	82	3/98	2486	Line Cable	
86	Rakesh Chetia	Shola Chetia	IX	1/1/90	-do-	NIL	-do-	340	355	342	344	350	312	356	357	82	3/98	2840	-do-	
87	Krishna Ray	Late asrby Ray	IX	1/1/91	-do-	NIL	-do-	-	359	354	175	356	356	206	316	117	4/98	1244	-do-	
88	Dilip Gogoi	Upen Gogoi	IX	1/1/91	-do-	NIL	-do-	-	364	363	364	363	350	306	161	107	4/98	2385	-do-	
89	Zuroni Bora	Ratneswar Bora	X	1/1/91	-do-	NIL	-do-	-	359	359	174	359	324	314	312	58	3/98	2259	-do-	
90	Jibeswar Saikia	Lt. Gokul Saikia	X	1/1/91	-do-	NIL	-do-	-	358	358	356	358	329	258	256	62	3/98	2528	-do-	
91	Lolit Ch. Phukan	-	-	6/88	-do-	NIL	Upto 89	359	359	354	359	359	354	354	354	82	4/98	2740	-do-	

SL. NO.	PARTICULARS OF CASUAL LABOURS : JCRHAT S.S.A.							PARTICULARS OF SERVICE RECORDED/YEAR											
	NAME OF CASUAL LABOURS	FATHER'S NAME	EDN. QUALIFICATION	DT. OF ENGAGEMENT	WHETHER WORKED AS R.CA-SUAL/S. CASUAL.	DT.GF SPON-SORS-HIP.	OFFICIAL/OFFICERS WHO ENGAGED THE CASUAL LABCURES.	1990	1991	1992	1993	1994	1995	1996	1997	1998	AS ON 1/8/93	TOTAL NO OF DAYS WORKED	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	
92.	Ramesh Saikia	Akani Saikia	IX	1/1/91	Casual	NIL	S.K.Das, SDO T G.T.	-	357	357	357	354	359	359	357	74	3/98	2564	
93.	Ziban Ch.Hazarika	Galai Hazerika	HSLC	1/1/91	-do-	NIL	-do-	-	357	357	357	304	340	194	295	177	5/98	2284	
94.	Putu Mirdhe	Lt. Sumlel Mirdha.	X	12/91	-do-	NIL	-do-	-	25	310	288	296	261	257	345	150	5/98	1852	
95.	Farun Dowarah	Dharmakanta Dowarah	X	12/91	-do-	NIL	-do-	-	25	310	294	342	265	257	345	150	5/98	1968	
96.	Bonjoy Goswami	Sunil Goswami	VII	1/1/92	-do-	NIL	-do-	-	-	330	343	322	257	212	268	104	5/98	1836	
97.	Bipul Phukan	Ghana Kanta Phukan	VII	1/1/90	-do-	NIL	-do-	32	330	286	240	171	171	125	136	66	4/98	1577	
98.	Ajit Sarma	Lt.B.N.Sarma	X	1/3/91	-do-	NIL	-do-	-	83	162	360	253	324	321	325	92	4/98	1921	
99.	Robin Chatia	Lt.Upen Chetia	HSLC	1/6/92	-do-	NIL	-do-	-	-	178	293	333	346	314	317	92	4/98	1873	
100.	Deben Dowari	Lt.Tanka Dowari	-	1/6/91	-do-	NIL	-do-	-	50	183	360	289	281	259	324	67	3/98	1834	
101.	Lakhinath Chetia	Babul Chetia	IX	1/6/93	-do-	NIL	-do-	-	-	261	154	284	282	287	67	4/98	1335		
102.	LoKen Dowari	Tankeswar Dowari	HSLC	1/6/93	-do-	NIL	-do-	-	-	302	297	326	332	336	68	4/98	1661		
103.	Sadananda Chetia	Lt.Nalia Chetia	HSLC	1/2/88	-do-	NIL	-do- 1988-89=666	332	333	335	317	304	333	321	337	85	4/98	3473	
104.	Girin Dowari	T.Dowari	IX	1/6/92	-do-	NIL	-do-	-	-	62	104	263	340	330	351	92	4/98	1565	
105.	robin Chatia	Lt.Upen Chetia	HSLC	1/6/92	-do-	NIL	-do-	-	-	155	344	260	303	341	306	92	4/98	1824	
106.	Salu Bhattacharyya	Lt.A.Bhattacharyya	II	1/6/92	-do-	NIL	-do-	-	-	180	349	381	324	334	335	84	4/98	1856	
107.	Kenjit Sharma	S.Sharma	HSLC	2/6/92	-do-	NIL	-do-	-	-	50	264	155	326	328	237	92	5/98	1567	

PARTICULARS OF CASUAL LABOURS : JORHAT S.S.A.							PARTICULARS OF SERVICE RECORDED/YEAR												P	
SL. NO.	NAME OF CASUAL LABOURS	FATHER'S NAME	EDN. QUALIFICATION	DT. OF ENGAGEMENT	WHETHER WORKED AS R.CA-SUAL/S. CASUAL.	DT. OF SPONSORSHIP.	OFFICIAL/OFFICERS WHO ENGAGED THE CASUAL LABCURES.	1990	1991	1992	1993	1994	1995	1996	1997	1998	AS ON 1/3/98	TOTAL NO OF DAYS WORKED	P	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19		
108.	Dharmeswar Manki	Bolurem Manki	VI	1/1/91	Casual	NIL	S.K.Das S.D.C T/G.T.	-	329	336	333	344	335	338	338	21	1/98	2374	LINES CABLE WORKS	
109.	Md. Rosied Ali	Md.S.Ahmed	-	5/92	-do-	NIL	-do-	-	-	301	344	318	326	326	305	44	2/98	1869	-do-	
110.	Binanda Borah	Kamal Borah	X	1/2/91	-do-	NIL	P.N.Berman, SDE/BKT	-	143	269	155	115	95	105	9	-	1/97	396	-do-	
111.	Manu Saikia	Lt.P.Saikia	HSLC	15/2/92	-do-	NIL	-do-	-	-	12	45	72	64	136	252	50	2/98	631	-do-	
112.	Lachit Borah	Dutiram Borah	V	18/91	-do-	NIL	-do-	-	60	76	49	34	93	111	249	35	2/98	707	-do-	
113.	Rajen Deka	Lt.Bapuram Deka	VI	16/7/91	-do-	NIL	-do-	-	42	147	322	310	109	123	262	50	3/98	1270	-do-	
114.	Gonesh Kutum	Upen Kutum	VIII	18/91	-do-	NIL	-do-	-	196	206	207	220	284	150	257	57	3/98	1577	-do-	
115.	Manik Dey	Sudhir Ch.Dey	X	16/92	-do-	NIL	-do-	-	-	40	82	277	231	196	134	-	1/98	960	-do-	
116.	Jitu Khanikar	H.Khanikar	X	5/3/94	-do-	NIL	P.C. Phukan, SDE/Cable)	-	-	-	-	-	263	270	260	245	146	5/98	1204	-do-

CERTIFIED THAT IT HAS BEEN VERIFIED & CHECKED FROM THE AVAILABLE RECORDS
IN O/O THE ENLISTED CASUAL LABOURS ON SAMPLE BASIS.

C.A.C.
O/C.T.D.M. JORHAT.

T.D.M.
JORHAT.

SL. NO.	PARTICULARS OF CASUAL LABOURS : JC R.HAT S.S.A.						OFFICIAL/ OFFICERS WHO ENGAGED THE CASUAL LABOURS.	PARTICULARS OF SERVICE RECORDED/YEAR											PARTICULAR WORKS	
	NAME OF CASUAL LABOURS	FATHER'S NAME	EDN. QUALIFICATION.	DT. OF ENGAGEMENT	WHETHER WORKED AS R.CA SUAL/S. CASUAL.	DT. OF SPONSORSHIP.		1990	1991	1992	1993	1994	1995	1996	1997	1998	AS ON 1/3/98	TOTAL NO OF HOURS WORKED		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	
1.	Monoranjan Dutta	Someswar Dutta	X	1/12/95	Regular	NIL	D.K.Das, SDO T/Jr.	-	DAILY FOUR (4)	-	-	-	31	333	304	145	5/98	3252 Hrs.	Farasi cum	
2.	Mrs. Geeta Singh	Mrs.	I	1/4/94	-do-	NIL	-do-	-	DAILY FOUR (4)	-	-	130	260	250	204	119	5/98	3894 Hrs.	Helper & Cleaners	
3.	Nazu Ahmed	Md. Mohidul Islam	X	1/5/95	-do-	NIL	-do-	-	DAILY SIX (6)	-	-	182	289	289	78	5/98	5028 HRS.	-do-		
4.	Mrs. Sita Baspu	Jogal Baspu	-	1/4/94	-do-	NIL	-do-	-	-	-	312	312	302	305	150	-	5/98	7628 HRS.	Sweeper	
5.	Mohendra Bora	Lt. Niranjan Bora.	III	1/11/91	-do-	NIL	-do-	-	DAILY FOUR (4)	61	214	320	274	301	320	270	150	5/98	7629 Hrs.	Helper & Cleaner
6.	Jagaru Bashpur	Lt. Nageswar Bashpur	VII	7/4/94	-do-	NIL	S.Roy Choudhury S.Phones	-	-	-	240	335	312	330	121	5/98	4132 Hrs.	Sweeper		
7.	Nirudher Rajwar	-	-	6/7/96	-do-	NIL	D	-	DAILY FOUR (4)	-	-	-	-	275	359	59	5/98	2772 Hrs.	Cleaner	
8.	Chakeswar Das	Rukeswar Das	VIII	1/6/96	-do-	NIL	-do-	-	-	-	-	-	-	214	356	114	5/98	2744 Hrs.	-do-	
9.	Mrs. Shova Devi	Lt. Nandaram	-	26/2/82	-do-	NIL	S.N. Malakar P.C. Neog. SDE D.T.	7 HOURS	DAILY FROM 982 TO 1998	-	-	-	-	-	-	-	5/98	34020 Hrs.	Sweeper	
10.	Mrs. Kumila Horizan	Lt. Raju Horizan	-	1/1/91	-do-	NIL	P.N. Berman, SDE/BKT	-	-	300	240	315	320	300	292	399	150	10068 Hrs.	-do-	
11.	Mrs. Prativa Dutta	Lt. Narendra Dutta.	VI	24/11/86	-do-	NIL	N.C. Das, DET/JRT	1986 to 1989 = 920 days 310 130 315 302 312 343 346 352 356 184 28210 HRS. DAILY SEVEN (7) HOURS = 4030 x 7.	-	-	-	-	-	-	-	-	-	-	Water Woman T.D.M.	
12.	Mrs. M. Das	W.O. Lt. Phatik Ch. Das.	-	28/3/87	-do-	NIL	N.C. Das J.R	DAILY FOUR (4)	HRS.	-	-	-	-	-	-	-	-	5/98	10068 HRS.	Cleaner Water Women DT/SSS

CERTIFIED THAT IT HAS BEEN VERIFIED & CHECKED FROM THE AVAILABLE RECORDS IN
O/C THE ENLISTED CASUAL LABOURS ON SAMPLE BASIS.

C.A.O.
C/O T.D.M. JORHAR
CHIEF ACCOUNT OFFICER
THE TELECOM DIST. MANAGER, JORHAR.

T.D.M.
TELECOM DIST. MANAGER
OFFICE OF THE TELECOM DIST. JORHAR.

To

Sri R.S. Tripathy
Dy. General Manager, Telecom (Admn.)
O/O the C.G.M.T.
Guwahati - 7.

No. X-5/C/CORR/JR/98-99/10

Dated at Jorhat the

Sub : Grant of Temporary status to the casual Mazdoor
(Full time) & part time.

Ref : Your letter No. ESTT-9/12 dtd. 27/8/98 and
ESTT-9/12/4 Dated 27/8/98.

With reference to the above the list of casual labours
of full time/part time with details particulars are forwarded
herewith for favour of your kind disposal.

Enclo :-

1. For full time page
1 to 8 containing 116 C/L's.
2. For part time conversion
into full time page
1 to 2 containing 12 C/L's.

(K. MONI)

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Advocate

ANNEXURE A

Govt. of India
Ministry of Communications
Department of Telecom. Services

-38-

Sanchar Bhawan,
New Delhi-110001.

No. 269-4/93-STN-II (Pt.)

To:

Dated: 9.2.2000

The Chief General Manager Telecom.,
Assam Telecom. Circle,
GUWAHATI.

Sub: Sanction of posts of Regular Mazdoors for
regularisation of Temp. Status Casual Mazdoors
as on 31.3.97 and grant of Temp. Status to
Casual Labourers as on 1.8.98 - case of Assam
Circle.

Sir,

I am directed to invite your attention to this
Office letter No. 269-4/93-STN-II dt. 12.2.99 on the
above subject and to say that the matter has been
considered by the competent authority and decided to
further delegate the powers to CGM, Assam to create
posts of Regular Mazdoors for regularising 13 Temp.
Status Mazdoors who have completed 10 years of service
as on 31.3.97 and to grant Temp. Status to 672 Casual
Labourers. All other conditions stipulated in the
letter dt. 12.2.99 remains unchanged.

This issued with the concurrence of Internal
Finance, Deptt. of Telecom. vide their U.O.
No. 438/2000/R&T dt. 10.2.2000.

Yours faithfully,

HAR DAS SINGH
Asst. Director General (GPN)

E. M. MURHIA
(J. M. MURHIA)
e/s
16-2-2000

7/1

672 C/M Post Comm. from D.O.T.

Certified to be true copy.

Advocate



GOVT OF INDIA
DEPARTMENT OF TELECOMMUNICATIONS
OFFICE OF THE TELECOM DISTRICT MANAGER:JORHAT

E-185/Part-time/CL/99-2000/9

Dated at Jorhat the 13th Jan'2000.

In accordance with the instructions contained in the CGMT, Guwahati letter No ESTT-9/12/pt-1/8 dated 4-11-99, the following part-time Casual labourers are hereby converted into full-time Casual labours with additional duties as shown against each of them in Anex- A, to have immediate effect.

SL No	Name of the Part-time Casual labourers converted into full-time C/L	Officer under whom they are working
1.	Sri Mono Ranjan Dutta S/O Sri Someswar Dutta.	SDE/Mariani
2.	Mrs Gita Singh W/O Sri R. Singh.	----do----
3.	Sri Nazu Ahmed S/O Md. M. Islam	SDE/Kenduguri
4.	Mrs. Sita Basfore W/O Gotilal Basfore	SDE/Mariani at Jorhat
5.	Sri Mohendra Bora S/O late N. Bora	SDE/Kamalabari
6.	Sri Jagnu basfore S/O Late N. Basfore	SDO Phone Jorhat
7.	Sri Nimudhar Rajwar S/O Sri L.B. Rajwar	SDE/Kenduguri
8.	Sri Chakreswar Das S/O Sri Rukeswar Das	SDE/Pulibor
9.	Mrs Shova Devi W/O late N. Ram	DE D-TAX E-10B Jorhat
10.	Mrs. Kumali Horizon W/O late Rishori Horizon	SDE Bokakhata
11.	Mrs Prativa Dutta W/O late N. Dutta	SDE (Admn) o/o TDM Jorhat
12.	Mrs. M. Das W/O late P. Das	SDE (TT) Jorhat (For DTO/SBS)

Copy to :-

- (1) The CGMT, Assam Telecom Circle, Guwahati with reference to his letter No STES-9/12/pt-1/8 dtd 4-11-99.
- (2) The DE (Mtce) o/o TDM Jorhat.
- (3) The CAO o/o TDM Jorhat.
- (4) Sr. AO (Cash) o/o TDM Jorhat. He is requested to make necessary payment for the above Casual labours as provided under Rule-331 of P&T FHB Vol-I & under no circumstances should they are paid through Muster rolls.
- (5) The D.E D-Tax Jorhat.
- (6) The SDE Mariani/Lichubari/Kenduguri Pulibar/Kamalabari/Bokakhata/Sibsagar
- (7) The SDE (Central) Jorhat.
- (8) The SDE (TT) Jorhat
- (9) The SDE (Admn) o/o TDM Jorhat.
- (10) The Incharge DTO Sibsagar.

} (1) They are directed not to engage any part-time casual labours hereafter. Any violation } of this disciplinary action will be initiated } against them.

} (2) On their absorption as full-time casual labour, the contractors service may be with }- drawn immediately for the specified jobs as } mentioned in Annexure- A

Divisional Engineer (P&A)
O/O the Telecom District Manager: Jorhat

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Advocate

Annexure - 6

-40-
50

Callif. C. L. C.
M. A. S. S.

GOVT OF INDIA
DEPT OF TELECOMMUNICATIONS
OFFICE OF THE TELECOM DISTRICT MANAGER, JORHAT

CONFIRMATION

To,

S. I. T. B. B. C. S.
N. I. T. P. S. K. J. G. D. H.
P. O. P. P. S. R. A. J. A. J. H.

Ref: - D. L. / Com. / 2000-2001/

Dated at Jorhat on 2nd May 2000.

You are hereby directed to be present
on 5.6.2000 at 11.00 A.M. before the committee
in the office of the Telecom District Manager, Jorhat
following particulars.

- (1) Passport size photograph 2 (two) copies.
- (2) Age proof certificates.
- (3) Engagement particulars as per form enclosed.

Divisional Manager (P)
Office of T.D.M. Jorhat

Certified to be the copy.

Atta
Advocate

ANNEXURE 7

ANNEXURE - I (A)

List of Mazdoor Completed 240 days but not on works as on 01/08/98

-41-

Sl. No.	Circle Office Sl. No.	Name of the Mazdoor	Mother's Name	O/A No.
1.	1.	Ajoy Hazarika	Bijoy Hazarika	
2.	2.	Md. Munim Ali	Md. Ahmed Ali	
3.	3.	Sorbenwar Konch	Alcon Konch	
4.	4.	Umesh Sniklu	Kerpn Sniklu	
5.	5.	Purnu Borah	Obum Kanta Borah	223/98
6.	7.	Md. Abid Ali	Md. Humid Ali	
7.	8.	Dhopen Ghose	Upend Ghose	
8.	9.	Fulin Sarmu	Omehi Sarmu	
9.	10.	Aizuddin Ahmed	Aizuddin Ahmed	216/98
10.	11.	Ajoy Borah	Lokeswar Borah	
11.	12.	Rupjyoti Dulta	Sonaram Dulta	
12.	13.	Nalin Sniklu	Sundar Sniklu	
13.	16.	Obum Hazarika	Durgeswar Hazarika	
14.	17.	Dulal Tipomin	Khungen Tipomin	223/98
15.	18.	Binod Mhato	Debomohit Mhato	
16.	19.	Rajkishoro Sarmu	Umurit Sarmu	
17.	20.	Ramnesh Sahu	Ram Janam Sahu	
18.	21.	Indibore Oogoi	Bimbo Kanta Oogoi	223/98
19.	22.	Lokhi Kanta Dulta	Ram Nath Dulta	
20.	23.	Pawtar Konwar	Gopi Nath Konwar	223/98
21.	24.	Ramen Chingmali	Dhogenwar Chingmali	223/98
22.	25.	Mehudey Dubey	Tulshi Dubey	223/98
23.	26.	Koloi Ram Chingmali	Sonaram Chingmali	223/98
24.	27.	Nripendra Nath Borai	Telin Borai	223/98
25.	28.	Tepram Payeng	Aminda Payeng	223/98
26.	29.	Sinj Kumar Chetry	Lata Amar Bahadur Chetry	
27.	30.	Jagat Oogoi	Bonewar Oogoi	
28.	31.	Dilip Dulta	Dimbu Dulta	
29.	34.	Robin Dulta	Jugndhar Dulta	
30.	36.	Pabin Borjolmali	Debenwar Borjolmali	
31.	37.	Komal Oogoi	Debenwar Oogoi	
32.	39.	Tulshi Phukan	Khul Ram Phukan	
33.	40.	Hari Chandra Oogoi	Kanta Oogoi	
34.	41.	Guinal Oogoi	Tilemwar Oogoi	
35.	42.	Khungen Oogoi	Kuloi Oogoi	
36.	43.	Tamu Oogoi	Romenwar Oogoi	
37.	47.	Jui Pralabu Sahu	Siphi Sahu	222/98
38.	50.	Prabir Dulta	Dhimeswar Dulta	222/98
39.	54.	Uremwar Payeng	Bori Payeng	222/98
40.	55.	Rajib Borai	Bhadru Borai	222/98
41.	56.	Biten Dulta	Bikudur Dulta	222/98
42.	111.	Moyra Sniklu	Premwar Sniklu	99/2000

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Advocate

Annexure - 7 (contd.)

-42-

Contd.

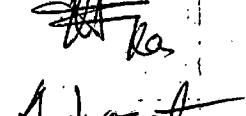
43.	112	Lachit Born	Duli Ram Born
44.	114	Gomeshi Kuhum	Umeshi Kuhum
45.	61	Hemanta Dass	Sohoram Dass
46.	113	Unjan Deku	Bupu Ram Deku
47.	35	Kripa Pram Sankin	Chinni Kanta Sankin
48.	51	Stijit Gogoi	Qunn Ram Gogoi
49.	49	Dilip Kumar Dass	Qunn Kentu Dass
50.	116	Jitendra Khamikor	Hiten Raj Khamikor
51.	82	Dipu Bornah	Deben Bornah
52.	79	Pulin Ch. Lohon	Babula Lohon
53.	107	Ranajit Sarmah	Siba Nath Sarmah
54.	77	Ranajit Datta	Upen Datta
55.	38	Atul Gogoi	Jew Ram Gogoi
56.	52	Kuchal Born	Kandu Born
57.	88	Dilip Gogoi	Upen Gogoi
58.	106	Bulu Bhattacharjee	Koto Aboni Kumar Bhattacharjee
59.	98	Ajit Sarmah	Late B. M. Sarmah
60.	45	Sonjib Born	Upen Born
61.	87	Krishna Roy	Late Anupriya Roy
62.	89	Jhunani Born	Rahenwur Born
63.	50	Bipin Ch. Born	Tilenwur Born
64.	103	Sukhumoni Chetin	Late Nalia Chetin
65.	100	Deben Dovari	Late Timkeswari Dovari
66.	85	Upen Gogoi	Late Manhi Gogoi
67.	32	Publina Kalita	Hinda Kalita

ANNEXURE - I (B)

List of Mazdoor Completed 2/10 days but not on works on 01/08/98

Sl. No.	Circle Office No.	Name of the Mazdoor	Master's Name	O/A No.
1.	17	Maheendra Pindam	Loko Nath Phukan	223/98
2.	18	Pindip Dattu	Jayogu Ram Dattu	
3.	19	Hari Kanta Gogoi	Lalo Hemu Kanta Gogoi	223/98
4.	25	Dingbhowar Gogoi	Lalo Madhuram Gogoi	223/98
5.	31	Debn Datta	Phulowar Datta	223/98
6.	38	Pramod Saikia	Lalo Rabenwar Saikia	223/98
7.	42	Jatin Datta	Lalo Sundar Datta	223/98
8.	47	Jatin Koot	Lalo Juhukhi Koot	223/98
9.	49	Kochab Dora	Doben Dora	216/98
10.	52	Prasanta Buragohain	Manik Buragohain	223/98
11.	61	Jogal Borgohain	Doom Borgohain	223/98
12.	65	Ranuwar Chingmai	Lalo Khagowar Chingmai	223/98
13.	67	Lulu Konwar	Akommari Konwar	223/98
14.	69	Ajulya Datta	Lalo Phanidhar Datta	223/98
15.	71	Purech Dora	Bogai Dora	223/98
16.	68	Nijmul Chingmai	Uma Chingmai	223/98
17.	60	Bijiben Dora	Lalo Bhugenwar Dora	223/98
18.	24(2)	Ritul Das	Sindu Das	223/98
19.	22(2)	Pulul Ch. Gogoi	Lalo Durgenwar Gogoi	223/98
20.	63	Bijen Konwar	Umaran Konwar	223/98
21.	79	Pulabint Bognihey	Lalo Doben Nanthey	223/98

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Advocate

Sl. No. 1130 of 6/11/98
C.D.O. 9.X.98.

Placed below are the Stay Orders using different vocabulary passed by Hon'ble CAT (Gauhati Bench) and these have been handed over personally by Sh.J.M. Mishra, CGM, North-Eastern Circle. The Interim Orders bear 4 type of language i.e. (1) Status quo be maintained (2) Applicant shall not be removed/ousted from engagement/service; (3) Not to disengage the applicants; and (4) Allow to continue in service.

2. The question has been raised whether these applicants can be allowed to work as casual labourers though they have been removed few weeks before from the date of the Interim Orders.
3. Technically speaking, Stay Order against disengagement or Status quo does not direct to re-engage the casual labourers and in this view of the situation even when re-engagement is not done, much action can be defended. However, there is another side of the picture. i.e. casual labourers are dis-engaged without giving a notice of one month or pay in lieu thereof as provided under Section 25F Industrial Disputes Act, 1947. It is assumed that these casual labourers have worked more than 240 days in a year and therefore, notice or payment in lieu thereof is a necessity.
4. In case notice or payment in lieu thereof is absent than the action is illegal and the casual labourers have a right to be re-engaged with back wages. If such order is given by the CAT after full hearing than DoT will be required to re-engage the persons and to pay money for the interim period even though no work could be taken from the labourers. Hence, it appears appropriate and beneficial to DoT that these labourers may be re-engaged. In case DoT wishes to dispense with their services then proper procedure under Section 25F may be adopted after re-engaging the labourers.

(O.P. NAILLY)
LEGAL ADVISER(D.O.T)
DT: 9.10.98

Sh.J.M. Mishra,
CGM, N.E. CIRCLE

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Advocate

Annexure- 10. -45-

M. Immediate
Court Case

GOVERNMENT OF INDIA
DEPARTMENT OF TELECOMMUNICATIONS
OFFICE OF THE CHIEF GENERAL MANAGER, ASSAM TELECOM CIRCLE
MURIAH, GUWAHATI-781007

No. STES-21/160/26

Mr. Md. Ali Guwahati (16-10-1998)

To

1. The Chief General Manager(T/F), N.E. Telecom Region, Guwahati
2. The Chief Engineer(Civil), N.E. Telecom Circle, Guwahati
3. The General Manager, Kamrup Telecom District, Guwahati.
4. The Telecom Dist. Manager
Bongaigaon/Dibrugarh/Jorhat/Nugnon/Silchar Region
5. The Supdt. Engineer(Electrical), Dep't. of Telecom, Guwahati
6. The Project Mktg. Eastern Telecom Region, Guwahati

Subj:

Implementation of Hon'ble CAT/Guwahati's Interim Orders in OA
Nos. 107/98, 100/98, 142/98, 120/98, 114/98, 145/98, 131/98, 112/98,
141/98 & 118/98.

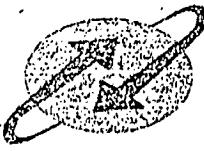
With reference to the CAT/GU OA Nos. referred above, the legal opinion
obtained from Legal Advisor, DOT, New Delhi is enclosed for favour of needful action at
the earliest to avoid any contempt proceedings from the Hon'ble Tribunal.

Compliance reports may kindly be sent by FAX on 22-10-98

Dy. General Manager (Stag) 16/11/98
(General Manager, Guwahati)

Certified to be true copy.

Atta
Advocate


BIHARAT SANCHAR NIGAM LIMITED
 (A GOVERNMENT OF INDIA ENTERPRISE)
 OFFICE OF THE GENERAL MANAGER
 JORHAT TELECOM DISTRICT
 JORHAT - 785 001

No. X/1/Con/Part II/2000/200/6
 Dated at Jorhat the 10 Jan 2001

To

Sri Nimra Ch. Baruah
 Vill. Syntexgum P. O. Tekalaganj
 Thana Jorhat
 Dist. Jorhat

As you are aware that as per direction given by Hon'ble CAT Guwahati
 in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98,
 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department
 constituted verification committees for different SSAs/units under the circle for
 conducting detailed verification/scrutiny about the no. of days of engagement year-
 wise in different units/offices and also to collect proof/evidence for such casual
 labourer including yourself. The committee verified all the documentary as well as
 other proof from the various units/offices and also personally interviewed such casual
 labourer including you on 4.5.98. In our office/SSA, the committee
 comprised of three members namely,

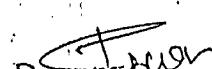
- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

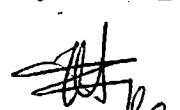
The aforesaid committee submitted its report to the department detailing
 all about their finding/proof against each casual labourer including you. the detail of
 such scrutiny report is enclosed and furnished herewith as in Annexure for your
 information.

Under the above circumstances as you could not satisfy the eligibility
 criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case
 could not be considered favourably. Please take notice that you have not been in
 engagement under the department since 31.5.98 / you have been disengaged as
 casual labour with effect from 31.5.98 as the department is bound to
 consider only the cases of such eligible casual labourers for conferment of TSM
 against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the
 stay/statusquo that was directed to be maintained.

Enclo :- Annexure-A.


 Deputy General Manager
 O/O the GM, BSNL, Jorhat

Certified to be true copy

 Advocate

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
of Shri/Smti. _____ in the Unit
/ Office _____

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentary	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

4/93 S.D.O.P
JRDoes not
apply

As above.

Not completed
as required
200 days in
any proceeding
against and
therefore
cannot not be
considered.

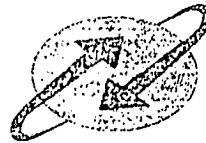
1993 - 140 days ACG-17
94 - 20 "
95 - 135 "
96 - 44 " "
97 - 194 "
98 - 124 "

उद्योगपरिषद दूरसंचार, (प्रशासन)
Dy. General Manager Telecom, (AC)

कार्यालय, भारतपरिषद दूरसंचार, श्री. एस. एन. एस.
o/o the G. M. Telecom, B.S.N.L.
जोरहाट/Jorhat - 785001

Date :-

Signature :-
Designation :-
Seal Etc. :-



64
- 18 -

BHARAT SANCHAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

No. X-1/Con/Part-II/2000-2001/6
Dated at Jorhat the 10th Jan 2001

To

Sri Madhu Kumar Bora,
Vill. Assibaxi P.O. chirastang
Thana Jorhat
Dist. Jorhat.

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 6.6.2000 In our office/SSA, the committee comprised of three members namely,

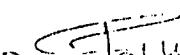
- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 31.5.98 / you have been disengaged as casual labour with effect from 28.5.98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo :- Annexure-A.


Deputy General Manager
O/O the GM, BSNL, Jorhat

ANNEXURE - A

- 49 -

Details of findings by the verification Committee of Jorhat SSA in case of Shri/Smti. in the Unit / Office

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

2/94. S.D.O.T
Jorhat.

Date of engagement

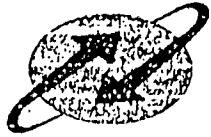
1994 - 151 days
 95 - 58 "
 96 - 76 "
 97 - 173 "
98 - 94 "

With complete documents
 due change in
 my designation
 can not be
 considered.

Date :- 10/1/01

उप-महाप्रबंधक दू:संचार, (प्रभावन)
 Dy. General Manager Telecom, (Admn)
 701/1, महाप्रबंधक दूरसंचार, न. 4, 11, 44
 o/o the G. M. Telecom, B.S.N.L.
 जोरहाट/Jorhat - XC6001

Signature :-
 Designation :-
 Seal Esc. :-


BIHAR SANCHIAR NIGAM LIMITED
 (A GOVERNMENT OF INDIA ENTERPRISE)
 OFFICE OF THE GENERAL MANAGER
 JORHAT TELECOM DISTRICT
 JORHAT - 785 001

No. X-1/Com/Part-II/2000-2001/61
 Dated at Jorhat the 10th Jan. 2001

To

Sri Pradumn Baruah
 Vill. Alengamp. O. Jorhat
 Thana Jorhat
 Dist. Jorhat

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 11.5.2001. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 31-12-1998/ you have been disengaged as casual labour with effect from 1-1-2001 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo :- Annexure-A.

Deputy General Manager
 O/O the GM, BSNL, Jorhat

51

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
of Shri/Smti. R. S. D. S. S. A. Jorhat in the Unit
/ Office _____

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

1/100 SDE
Guwahati
J.R.

Days in
wise ACG-17. Is above.

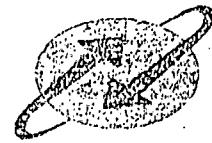
1773 - 181-40
74 - 107 "
95 - 86 "
96 - 111 "
97 - 181 "
98 - 119 "

Not completed & cracked
240 days in
only 4 records
for each
Phone no
call &
be confirmed.

Signature :
Dy. General Manager Telecom, (Admn)
B.S.N.L., B.S.N.L., Dibrugarh, Assam, 785001
o/o the G. M. Telecom, B.S.N.L.
Dibrugarh—785001

Date :- 10.11.2001

Signature :-
Designation :-
Seal Etc. :-


BHARAT SANCHAR NIGAM LIMITED
 (A GOVERNMENT OF INDIA ENTERPRISE)
 OFFICE OF THE GENERAL MANAGER
 JORHAT TELECOM DISTRICT
 JORHAT - 785 001

No. X-1/Con/Part-II/2000-2001/61
 Dated at Jorhat the 10th Jan 2001

To

Sri Nandeswar Baruah
 Vill. Tekelagam P. O. Tekelagam
 Thana Jorhat
 Dist. Jorhat, Assam

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 4-5-2K. In our office/SSA, the committee comprised of three members namely,

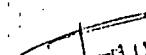
- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 6-6-98 / you have been disengaged as casual labour with effect from 6-6-98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/status quo that was directed to be maintained.

Enclo :- Annexure-A.


 Deputy General Manager
 O/O the GM, BSNL, Jorhat

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case of Shri/Smti. Mangal Singh Bora in the Unit

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentary	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat		

1973-1974

Dates with
cuisines

ACG-12

AS a GOV

Not completed 210000
240 days in
any preceding
year and

1993-201
1994-154
1995- 86
1996- 111
1997- 115
1998- 125

उप-महापूर्वक वरसंचार, (प्रशासन)

Dy. General Manager Telecom, (Admn)

१०८८, अद्वैत दर्शक दूरसंचार, वी. ए. ए. ए. १९

o/o the G. M. Telecom, B.C.N.L.

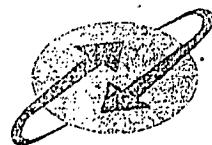
जोरहाट/Jorhat— 785001

Date :- 10/11/2001

Signature :-

Designation :-

Seal Etc. :-



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- 54 -

BHARAT SANCHAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

No. X/1/Com/Part-II/2000-2001/61
Dated at Jorhat the 10th Jan. 2001

To

Sri Joy Ranjan
Vill. Gaognam P. O. Gaognam
Thana Gauhati Dist. Gauhati

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 15.1.98. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 15.1.98 / you have been disengaged as casual labour with effect from 15.1.98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo :- Annexure-A.

Deputy General Manager
O/O the GM, BSNL, Jorhat

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
 of Shri/Smti. Joy Ram Kalita in the Unit
 / Office SDE Cable, Jorhat ..

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

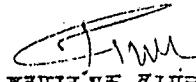
1/93

SDE/cable
JRT↓
Does not ACG-17 arise

As above

1993-187
1994-191
1995-86
1996-111
1997-176
1998-156

Not completed 2 workdays
210 days in
any preceding
year in -
therefore -
could not be
connected


उप-महाप्रबंधक दूरसंचार, (प्रधानमं)

Dy. General Manager Telecom, (Admn)

भारत, नहाप्रबंधक दूरसंचार, वी.सी.ए.एल.
o/o the G. M. Telecom, B.S.N.L.

চোখদা/Jorhat- 765001

Signature :-

Designation :-

Seal Enc. :-

Date :- 10/1/2001

BHARAT SANCHAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

NO. XSI/CGM/Part H/2000-2001/61
Dated at Jorhat the 10th Jan. 2001

To

Sri Prabanta Gogoi
Vill. In Sonari P.O. Boobheta-4
Thana Jorhat
Dist. Jorhat Assm.

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 4-5-2001. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asslt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been engaged under the department since 31-3-98 / you have been disengaged as casual labour with effect from 21-3-98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo :- Annexure-A.

CKM
Deputy General Manager
O/O the GM, BSNL, Jorhat

23

— 57 —

ANNEXURE - A

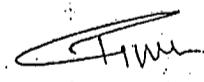
Details of findings by the verification Committee of Jorhat SSA in case
of Shri/Smti. Picasanta Gogoi in the Unit
/ Office SDT, Cable, Jorhat

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

11/97 SDA, Cable JRT, \downarrow Does not arise ACG-17 As above Not completed & Worked 240 days in only preceding year in
therefore could not be considered.

1997-64
1998-124

Date :- 20.1.2001


 उप-महाप्रबंधक दूरसंचार, (प्रशासन)
 Dy. General Manager Telecom, (Admn)
 नियंत्रण, नियंत्रण दूरसंचार, बी.सी.एल.
 O/O the G. M. Telecom, B.C.N.L.
 Jorhat— 785001

Signature :-

Designation :-

Seal Etc. :-


BHARAT SANCHAR NIGAM LIMITED
 (A GOVERNMENT OF INDIA ENTERPRISE)
 OFFICE OF THE GENERAL MANAGER
 JORHAT TELECOM DISTRICT
 JORHAT - 785 001

To

Sri Subrata Baruah
 Vill. Willingdon P.O. Jorhat
 Thana Jorhat
 Dist. Jorhat

As you are aware that as per direction given by Hon'ble CAT (www.honbletat.org) Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 133/98, 135/98, 140/98, 142/98, 345/98, 492/98, 223/98, 269/98 and 273/98 the department constituted verification committees for different SSA's/units under the scheme to conduct detailed verification/scrutiny about the no. of days of engagement in year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documents as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 5.5.2000. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the GM/T, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 1.5.1998 you have been disengaged as casual labour with effect from 1.5.1998 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunal's order and also the stay/statueque that was directed to be maintained.

Enclos :- Annexure-A.

Deputy General Manager
 O/O the GM, BSNL, Jorhat

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
 of Sri/Smti. Bulbul Basumatary in the Unit
 / Office SDE(C) / JR

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise		Proof of engagement documentary	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)				
		Upto 01-02-93 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guriwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat		

2/93 SDE(C)
JR

Does
not
raise
ACG-17

As a consequence of the above, the following days (and
thereby the cases) are found to be ineligible for
disengagement.

1991 - 89 days
92 - 93.1 " " "
93 - 111 " " "
94 - 61 " " "
95 - 96 " " "
96 - 111 " " "
97 - 180 " " "
98 - 154 " " "

General Manager Telecom, (Admin)

By: General Manager Telecom, (Admin)

Guriwahati, Assam, India, S. N. G. D. G.

S/o the G. M. Telecom, B.S.N.L.

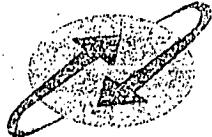
Address: Jorhat - 786001

Date: 10/1/01

Signature

Designation

Seal/Ex.


BHARAT SANCHAR NIGAM LIMITED

(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

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No. X-1/Con/Part-II/2000-2001/61

Dated at Jorhat the 10th Jan 2001

To

Sri

Vill. Wardha P.O. Wardha

Thana Wardha

Dist. Dibrugarh

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 10/1/2001. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 5.6.98 / you have been disengaged as casual labour with effect from 10.1.2001 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo :- Annexure-A.

Deputy General Manager
O/O the GM, BSNL, Jorhat

- 61 -

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
of Shri/Smti. Surjya জুড়া in the Unit
/ Office SDE (C) জৰাহত

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

11/11/94 SDE (C) SP

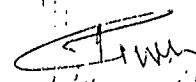
Due & অনুমতি প্রাপ্তি

As above.

Not completed 21/11/94
2nd day p in
any proceeding
year annual
phone fare could
not be
considered.

1994 - 56 days
95 - NIL
96 - 121 days
97 - 188 "
98 - 126 "

Date :- 10.1.2001


 Dy. General Manager Telecom (Admn)
 B.S.N.L., Jorhat, Assam, India, 785001
 o/o the G. M. Telecom, B.S.N.L.
 Jorhat, Assam - 785001

Signature :-
 Designation :-
 Seal Etc. :-

BIHARAT SANCHIAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

No. X-1/Com/Part-H/2000-2001/61

Dated 11/01/2001

To

Sri Nijit Baruah,
Vill. Alengkora P. O. Alengkora,
Thana Jorhat,
Dist. Jorhat D.S.M.

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 15.5.2001. In our office/SSA, the committee comprised of three members namely,

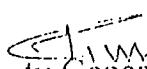
- (1) Sri M. C. Molak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 15.6.1982 / you have been disengaged as casual labour with effect from 15.6.1982 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo :- Annexure-A.


Deputy General Manager
O/O the GM, BSNL, Jorhat

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ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case of Shri/Smti. Ajish Baruah in the Unit / Office SDF, Cable, Srophat.

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

3/93 SDF, Cable, Jorhat

Docs 1.0
arise ACG-17

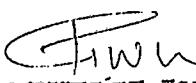
Asribhaw

Not completed & 240 days in

and proceeding
years. And
therefore
considerate
consideration

1993-64
1994-56
1995-96
1996-111
1997-178
1998-154

Date :- 10/11/2001


उ.महाप्रबंधक दूरसंचार, (प्रभासन)

Dy. General Manager Telecom, (Admn)

सायंत्र, महाप्रबंधक दूरसंचार, वी. वी. ए. ए. ए.

o/o the G. M. Telecom, B. S. N. L.

सोराष्ट्र/जोरह- 785001

Signature :-

Designation :-

Seal Etc. :-

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-64-


BIHARAT SANCHAR NIGAM LIMITED

(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

File No. X-1/Con/Part-II/2000-2001/61
Dated at Jorhat the 10th Jan. 2001

To

Sri Monen Baruah
Vill. Chunigam P. O. Borsheta.
Thana Jorhat-
Dist. Jorhat.

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 4.5.2K. In our office/SSA, the committee comprised of three members namely,

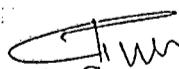
- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 1.6.98 / you have been disengaged as casual labour with effect from 1.6.98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo :- Annexure-A.


Deputy General Manager
O/O the GM, BSNL, Jorhat

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-65-

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
of Shri/Smti. Mr. C. Bora in the Unit
/ Office SDE (Cash) Jorhat

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentary	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

6/98 500(c) 52. does not arise. Aca-17. As above. not completed & worked 300 days in any proceeding year and therefore cases not be considered.

1991-30 days.
 92-37 "
 93-112 "
 94-117 "
 95-69 "
 96-139 "
 97-168 "
98-106 "

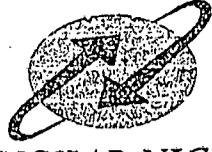
Date :-

10.1.2001

Chowdhury
उष-महाप्रब चक दूरसंचार, (प्रबालन)
Dy. General Manager Telecom, (Admn)
1411, 1414, 1415, पुराणा, ए. व. ए. ए. 14
O/O the G. M. Telecom, B.T.N.L.
जोरहाट/ Jorhat- 786001

Signature :-
Designation :-
Seal Etc. :-

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BIHAR SANCHAY NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

No. 725/TC/On/Part II/2000-2001/61
Dated at Jorhat on the 10th Jan 2001

To

Sri Khagen Gogoi
Vill. Seunigora P. O. Boobheta
Thana Jorhat
Dist. Jorhat Assm.

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 10.1.2001 In our office/SSA the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 5-6-1998 / you have been disengaged as casual labour with effect from 5-6-1998 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo :- Annexure-A.


Deputy General Manager
O/O the GM, BSNL, Jorhat

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ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
of Shri/Smti. Khagen Gogoi in the Unit
/ Office SDE, Cable, Jorhat

Item of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentary	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

1994 SDE, cable Jorhat does not arise ACG-17 As above Not completed & worked 240 days in any proceeding year as therefore could not be considered.

1994-95
1995-96
1996-97
1997-98
1998-99

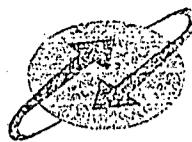
Date :- 10/1/2001

G.M.
उप-महाप्रबंधक दूरसंचार, (प्रशासन)
Dy. General Manager Telecom, (Admn)
#141.14, नगरपालिका, दूरसंचार, बी.डी.एल., एम
O/O the G. M. Telecom, B.D.N.L.
Jorhat-Jorhat- 785001

Signature :-

Designation :-

Seal Enc. :-



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BHARAT SANCHAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT- 785 001

No. X-IV/Com/Part-H/2000-2001/61
Dated at Jorhat the 10th Jan 2001

To

Sri Ko shewar Prakash
Vill. Nonsalia P.O. Hakigaon Chirang.
Ganu _____
Thana Jorhat
Dist. Jorhat.

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on As. S. 2-12. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telcom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 5-6-78 / you have been disengaged as casual labour with effect from 5-6-78 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo :- Annexure-A,

Deputy General Manager
O/O the GM, BSNL, Jorhat

ANNEXURE - A

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Details of findings by the verification Committee of Jorhat SSA in case of Shri/Smt. Kosheswar Baruah in the Unit / Office S DE (C) Jorhat.

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentary	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

6/91 SDE(c)
JZ.

Does
not
arise

AC9-17

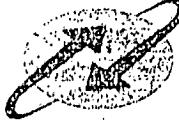
As above.

Not completed & worked
260 days in
any preceding
year and
the first cost
not be considered.

1991-388, 8-10
 92-31 "
 93-171 "
 94-149 "
 95-86 "
 96-111 "
 97-188 "
 98-123 "

Date :- 10/11/01

8b
-70-


BHARAT SANCHAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

No. X-1 (Con/Part II/2000-2001/6)

Dated at Jorhat the 10th May, 2001

To

Sri Mohan Borg
Vill. Kherkhowa P. O. Chowkial.
Thana Jorhat.
Dist. Jorhat & Assam.

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 4.5.2K. In our office/SSA, the committee comprised of three members namely,

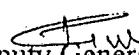
- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 1-6-98 / ~~you have been disengaged as casual labour with effect from 1-6-98~~ as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/status quo that was directed to be maintained.

Enclo :- Annexure-A.


Deputy General Manager
O/O the GM, BSNL, Jorhat

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ANNEXURE - A

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Details of findings by the verification Committee of Jorhat SSA in case
of Shri/Smti. Mohan Bora in the Unit
/ Office SDE, cable Jorhat

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
(A)	(B)					
	Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat		

5/91 SDE, cable J.R.T.

8005
not
answ.

ACG-17

As above

Not completed & 8005/Ans
2646 days in
any preceding
year in all
therefore
cannot be
considered.

1991-85
1992- NIL
1993-59
1994-56
1995-96
1996-111
1997-181
1998-150

Date :- 10/11/2001

U.P.-महाप्रबन्धक दूरसंचार, (ग्राहांसन)

Dy. General Manager Telecom, (Admn)

विभाग, महाप्रबन्धक दूरसंचार, दी.जी.सी.एन.एस.

o/o the G. M. Telecom, B.T.N.L.

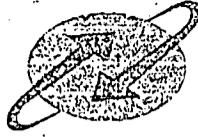
जोरहाट/Jorhat- 785001.

Signature :-

Designation :-

Seal Etc. :-

-72-


BIHARAT SANCHAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

No. X-1/Com/Part-II/2000-2001/61

Dated at Jorhat on the 10th Jan. 2001

To

Sri Dhiven Barah
Vill. Nonsalip P.O. Chastang
Thana Jorhat
Dist. Jorhat.

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 11.5.2K. In our office/SSA, the committee comprised of three members namely,

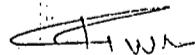
- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 5.6.78 / you have been disengaged as casual labour with effect from 5.6.78 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo:- Annexure-A.


Deputy General Manager
O/O the GM, BSNL, Jorhat

89

ANNEXURE - A

-73-

Details of findings by the verification Committee of Jorhat SSA in case
of Shri/Smti. Dhivew Baruah Baruah in the Unit
/ Office SDE (C) / TDR

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

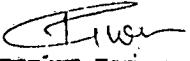
1/93 SDE(C)
TDR.

Doc. no
rec'd
Date
ACG-17. As above.

Not completed & worked
2nd days in
any proceeding
of April and May
can't be
considered.

1993 - 120 days
94 - 71 "
95 - 86 "
96 - 111 "
97 - 188 "
98 - 89 "

Date : 12/1/2001


उप-महाप्रबंधक दूरसंचार, (प्रभासन)

Dy. General Manager Telecom, (Admn)

111, 6th Floor, Darsana, D.S.T., B.S.N.L.

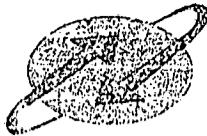
O/O the G. M. Telecom, B.S.N.L.

जोरहाट/Jorhat - 785001

Signature :-

Designation :-

Seal Etc. :-



op

- JA -

BHARAT SANCHAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

REGD. NO. 21/CGMT/1/2000-2001/81

To

Sri Nila K. Barah
Vill. Sdmora P. O. Malowpatiar.
Thana Jorhat.
Dist. Jorhat Assm.

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98; 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 4-5-2K. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 5.6.98 / you have been disengaged as casual labour with effect from 5.6.98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo :- Annexure-A.


Deputy General Manager
O/O the GM, BSNL, Jorhat

a

ANNEXURE - A

-75-

Details of findings by the verification Committee of Jorhat SSA in case of Shri/Smti Nila Kanta Baruah in the Unit / Office SDE, Cable, Jorhat

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentary	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

12 AL SDE, cable, Jorhat

↓

Does not arise

ACG-17 As above

Not completed & worked 240 days in any proceeding year and therefore could not be considered.

1992-31
1993-14
1994- NIL
1995- NIL
1996- 111
1997- 176
1998- 154

उप-महाप्रबंधक दूरसंचार, (प्रशासन)

Dy. General Manager Telecom, (Admn)

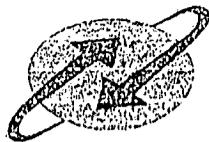
प्रधान, भारतप्रबंधक दूरसंचार, वी.एस.एन.एम.
O/O the G. M. Telecom, B.S.N.L.
चारहाट, Jorhat- 785001

Signature :-

Designation :-

Seal Etc. :-

Date :- 12/12/2001.



-76-

BHARAT SANCHAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

No. X-1/Con/Part II/2000-2001/61
Dated at Jorhat the 10th Jan. 2001

To

Sri Robin Baruah
Vill. Sangram P.O. Alengwara
Thana Tinsukia
Dist. Tinsukia.

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 11.5.2001. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 11.5.98 / you have been disengaged as casual labour with effect from 11.5.98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo :- Annexure-A.


Deputy General Manager
O/O the GM, BSNL, Jorhat

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-77-

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
of Shri/Smti. Robiwa Baruah in the Unit
/ Office SDOP / Jorhat.

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentary	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

10/92 SDOP
JR

Doco
rec'd
visc

in

ACG-17 As above

Not completed & worked
two days in
any proceeding
year in
these two
cases not be
considered.

1992 - 61 days
93 - 59 "
94 - 175 "
95 - 36 "
96 - 24 "
97 - 116 "
98 - 71 "

Date :- 10/12/2001


চৰ-বহাপ্ৰাৰ বৰ্ষ পুস্তকালয়, প্ৰস্তাৱন
Dy. General Manager Telecom, (Admn)
পুস্তকালয়, দুৰ্লভৰ্য, বৰী, বি. বি. এল. এল.
O/O the G. M. Telecom, B.I.N.L.
জৰাহাট/Jorhat - 785001

Signature :-

Designation :-

Seal Etc. :-

BHARAT SANCHAR NIGAM LIMITED

GOVERNMENT OF INDIA ENTERPRISE
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 783 011

To

Sri Md. Rosid Ali
Vill. Melamore P. O. Melamore
Thana _____
Dist. Golaghat

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 15-5-2001. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welford), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. The detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 1-6-18 / you have been discharged as casual labour with effect from _____ as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/status quo that was directed to be maintained.

Enclo :- Annexure-A.

Copy
Deputy General Manager
O/O the GM, BSNL, Jorhat

-79-

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
 of Shri/Smt. Mul Rosid Ali in the Unit
 / Office S.D.O.T. Golaghat

of ment	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Remarks in briefs regarding findings
	(A)	(B)			
	Upto 01-08- 98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/nct to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. C. (Cash), O/O : The TDM, Jorhat	

1993 S.D.O.T Golaghat	Does not exist	ACG-17	As above	Not completed WORKS for 260 days in a proceeding year can't be considered.
1993- 62 days.				
1994- 72 "				
1995- NIL				
1996- 20				
1997- 94				
1998- 69				

CHOWD
उप-महाप्रबन्धक, दूरसंचार, (प्रशासन)

Dy. General Manager Telcom, (Administration)
महाप्रबन्धक, दूरसंचार, बी.सी.टी.ए.
o/o the G. M. Telcom, B.S.T.D.
लालদুর, Jorhat- 785001

Date :- 16/1/2001

Sig:uro :-
Designation :-
Seal E/ :-



90

-80-

BHARAT SANCHAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

File No. X-1/Con/Part II/2000-2001/61
Dated at Jorhat the 10th Jan 2001

To

Sri Aziz Saikia
Vill. Naora P. O. Lakdawrah,
Thana Hailakandi T.S.O.
Dist. Jorhat A.S.M.

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 4-5-2000. In our office/SSA, the committee comprised of three members namely,

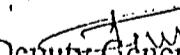
- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 5-6-98 / you have been disengaged as casual labour with effect from 5-6-98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo :- Annexure-A.


Deputy General Manager
O/O the GM, BSNL, Jorhat

ANNEXURE - A

-81-

Details of findings by the verification Committee of Jorhat SSA in case
of Shri/Smti. April Sarker in the Unit
/ Office TDM, Ghati, Jorhat.

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A) (Year/Days)	(B) (Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17 1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat		

1991 S.D.L, Ghati
D.R.T.
Does ACG-17 As above
not
accrue
↓
1991-30
1992-31
1993-59
1994- NIL
1995- NIL
1996-136
1997-89
1998-102

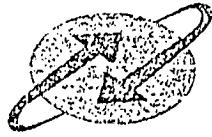
Not completed
and worked
240 days in any
preceding year
and therefore
could not be
considered.

[Signature]
Dy. General Manager Telecom, (Admn)
B.M.T., M.G. Bldg, Dhrasbari, Ghati, Assam
O/o the G. M. Telecom, B.M.T.
Jorhat, Assam - 785001

Signature :-
Designation :-
Seal Etc. :-

Date :- 11/12/2001

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BIHAR SANCHAY NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

No. X/1/Con/Part-II/2000-2001/6

Dated at Jorhat the 10th Jan, 2001

To

Sri Ramkrishna Barua
Vill. 2 no. char ghati P.O. Dholajan
Thana Jorhat
Dist. Jorhat

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 5.6.2000. In our office/SSA, the committee comprised of three members namely,

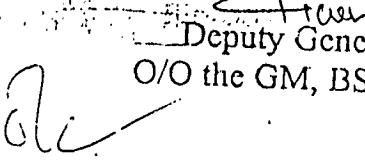
- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D.E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 5.6.98 / you have been disengaged as casual labourer with effect from 4.6.98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo :- Annexure-A.


Deputy General Manager
O/O the GM, BSNL, Jorhat

ANNEXURE - A

-83-

Details of findings by the verification Committee of Jorhat SSA in case
of Shri/Smti. Riun Rani in the Unit
/ Office Warder SDO Phases Jorhat.

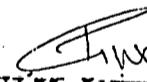
Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentary	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

2/91 SDO P Jorhat.

Do's & Don'ts

1991-230 Days
92-117 " ACG-17
93-172 "
94-107 "
95-39 "
96-137 "
97-185 "
98-99 "

Not completed & worked 260 days in any preceding year and hence it can't be considered.


Dy. General Manager Telecom, (Admn)

Office No. 101, 1st Floor, Dwarika, B.S.N.L.,

O/O The G. M. Telecom, B.S.N.L.

Jorhat-786001

Signature :-

Designation :-

Seal Etc. :-

Date :-

50-5-2005

Answare No. 12. 100

100

-84-

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 427 of 2001

Date of Order: This the 11th Day of April 2002

HON'BLE MR.D.N.CHOWDHURY, VICE-CHAIRMAN

HON'BLE MR.K.K.SHARMA, ADMINISTRATIVE MEMBER

1. Shri Nirmal Chandra Baruah (& 22 others).

S/O. Sri Raseswar Baruah

Resident of Village Suteragaon

P.O. Takelagaon.

Dist. Jorhat, Assam

(The applicants are all Casual employees of the
Bharat Sanchar Nigam Ltd (in short BSNL), Jorhat
(SSA)

By Advocate Mr.N.Singh, Mr.S.K.Ghosh

-VS-

1. The Union of India.

Through the Secretary to the

Govt. of India.

Ministry of Communication

Department of Telecommunication

New Delhi.

2. The Chief General Manager

Assam Circle,

Govt. of India

Department of Telecommunication

Ulubari, Guwahati

3. The General Manager

Sharat Sanchar Nigam Limited

Jorhat Telecom District

Jorhat-785001

4. The Deputy General Manager(Admn).

Bharat Sanchar Nigam Limited

Jorhat Telecom District

Jorhat-785001.

By Advocate Mr.B.C.Pathak, Addl.C.G.S.C.

O R D E R.

CHOWDHURY J.(V.C.):

Heard Mr.N.Singh learned counsel appearing on
behalf of the applicant and also Mr.B.C.Pathak, learned

contd/-

Certified to be true copy
Shrikanta

Advocate

Addl.C.C.S.C. for the Respondents. Upon hearing the learned counsel for the parties and on consideration of material on record we are of the opinion that ~~no~~ further probe into the claim of the applicants is required to be undergone.

2. This order we have passed in view of the forwarding (Annexure 3) Memo No.X-5/C/RR/98-99/101 Jorhat dated 11/1 signed by Sr. Telecom District Manager, Jorhat, whereby the list of the Casual Labourers/Full Time/Part Time with details particulars was forwarded. The aforesaid communication also indicated the detailed particulars of their services duly endorsed and certified the authenticity of the facts checked with available in record. In view of the facts cited above we feel that the case of the applicants are required to be re-checked by taking into consideration the documents and giving the opportunity to the applicant to justify their case with supporting the materials. With the observations made above, the application is disposed of with directions to the respondents to verify the claim of the applicants. The applicants may also personally move the department with representation in writing narrating all facts within one month. The respondents may examine the representations as early as possible preferably within one month from the date of receipt of the representation and pass a reasoned order and communicate the same to the applicants.

3. The application is accordingly, disposed of. There shall however, no order as to costs.

TRUE COPY

प्रतिलिपि
42/62/62

Sd/ VICE CHAIRMAN
Sd/ MEMBER (A)

BHARAT SANCHAR NIGAM LTD.

(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785001

- 86 -

No.: X-1/Con/Pl.-IV/2002-2003/25.....

Dated at Jorhat the 06-08-2002

To

Shri ... Nirmal Ch. Barnah.....
Vill..... Sankar Gaon.....
P.O..... Tekela Gaon.....
Dist..... Jorhat.....

As you are aware that as per direction given by Hon'ble CAT Guwahati Branch Guwahati in OA No.: 427/2001, the department constituted the re-verification Committee for this SSA for conducting detailed re-verification / scrutiny about the no. of days of engagement year wise in different offices and also to collect proof / evidence for such casual labourer including yourself. The Committee re-verified all the documentary as well as other proof from the various unit / office and scrutinized your application & other documents as submitted by you. The re-verification Committee comprised of following three members namely :

1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati.
2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat.
3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.

The aforesaid Committee, has submitted its report to the department detailing all about their finding / proof against each casual labourer including you. The detail of such re-examination / re-verification/ scrutiny report is enclosed and furnished herewith as in Annexure - A for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM / Regularization. Your case could not be considered favorably. Please take notice that you have not been in engagement under the department, since 6.93.....

Deputy General Manager

O/o the GMTD, BSNL

Jorhat - 785001

অসম-সাম্প্রদায়ক পুরসভাৰ, (অসমসূন্দৰ)

Dy. General Manager Telecom, (Admn.)

কাৰ্যালয়, অসম-সাম্প্রদায়ক পুৰসভাৰ, বি.এস.এন.এল.

o/o the G.M. Telecom, B.S.N.L.

জোৰহাট/Jorhat--785001,

Certified to be true copy.

[Signature]
Advocate

Details of findings by Re-verification Committee in respect of Jorhat SSA which was held on 03-08-2002

Name: Shri / Smti Nirnal Ch Baruah Son of ...K. D. Baruah, Nirnal in the Unit / Office S.D.O.P./Jorhat

Date of Engagement	Authority of engagement	No of days engaged year wise / monthwise (A)	No of days engaged year wise / monthwise (B)	Proof of engagement documentary	Name & designation of the officer who re-verified / re-examined the records.	Reasons in brief as found ineligible	Remarks
		Upto 01-08-1998 for normal cases (Year / Days)	(Year / Days) for the cases because of stay / status quo / not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati. 2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat. 3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.		

1/13 Spec/101

Date 03-08-2002
On ACG-17 As above

Not completed / worked 240 days in any preceding year and not in work as on 1.8.98. Hence Case could not be considered

1993 = 100 days
1994 = 20 "
1995 = 135 "
1996 = 44 "
1997 = 191 "
1998 = 121 "

Date: 6.8.2002.

Deputy General Manager
O/o the GMTD, BSNL

সম্পর্কসংবল ৮৫০০১, (অসম)

Dy. General Manager Telecom, (Admin.)

কার্যালয়, মহাপ্রবাপক দুর্গসন্ধি, ৫, এস.এন.এল.,
o/o the G. M. Telecom, B.S.N.L.

জোরহাট/Jorhat-785001,

BHARAT SANCHAR NIGAM LTD.

(A GOVERNMENT OF INDIA ENTERPRISE)
 OFFICE OF THE GENERAL MANAGER
 JORHAT TELECOM DISTRICT
 JORHAT - 785001

No.: X-1/Con/Pl.-IV/2002-2003/ 26

Dated at Jorhat the 06-08-2002

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To Shri Madhu Kumar Borah
 Vill Assorbari gaon
 P.O chowlang
 Dist Jorhat

As you are aware that as per direction given by Hon'ble CAT Guwahati Branch Guwahati in OA No.: 427/2001, the department constituted the re-verification Committee for this SSA for conducting detailed re-verification / scrutiny about the no. of days of engagement year wise in different offices and also to collect proof / evidence for such casual labourer including yourself. The Committee re-verified all the documentary as well as other proof from the various unit / office and scrutinized your application & other documents as submitted by you. The re-verification Committee comprised of following three members namely :

1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati.
2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat.
3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.

The aforesaid Committee, has submitted its report to the department detailing all about their finding / proof against each casual labourer including you. The detail of such re-examination / re-verification/ scrutiny report is enclosed and furnished herewith as in Annexure - A for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM / Regularization. Your case could not be considered favorably. Please take notice that you have not been in engagement under the department since 6.9.98

Deputy General Manager
 O/o the GMTD, BSNL
 Jorhat - 785001 (প্রাপ্তি)

Dy. General Manager Telecom, (Admn.)
 কার্যালয়, মহাপ্রবাসী দরসানা, ১০, পত, এন, এন,
 o/o the G. M. Telecom, B.S.N.L.
 Jorhat - 785001.

ANNEXURE - A

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Details of findings by Re-verification Committee in respect of Jorhat SSA which was held on 03-08-2002

Name: Shri / Smti Madhu Kumar Borah Son of
Sri Ganesh Borah in the Unit / Office SDOT, Jorhat

Date of Engagement	Authority of engagement	No of days engaged year-wise / monthwise		Proof of engagement documentary	Name & designation of the officer who re-verified / re-examined the records.	Reasons in briefs as found ineligible	Remarks
		(A)	(B)				
		Upto 01-08-1998 for normal cases (Year / Dys)	(Year / Days) for the cases because of stay / status quo / not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati. 2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat. 3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.		

1/94 SDOT/JRT

Does not amise

On ACG-17

As above

Not completed / worked 240 days in any preceding year and was not in work as on 1.8.98. Hence the case could not be considered.

1994 = 151 days
 1995 = 58 days
 1996 = 76 days
 1997 = 173 "
 1998 = 94 "

Date: 6.8.2002

Deputy General Manager

O/o the GMTD, BSNL

Jorhat - 785001 (পুরুষ)

Dy. General Manager Telecom, (Admin.)

কার্যালয়, মহাপ্রদেশ দ্বৰাৰা, কে. পি. এন. এন.

o/o the G. M. Telecom, B.S.N.L.

জৰাহত - 785001.

BHARAT SANCHAR NIGAM LTD.

(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785001

No.: X-1/Con/Pl.-IV/2002-2003/28

Dated at Jorhat the 06-08-2002

To
Shri Padum Handique
Vill. Alenggora gaon
P.O. Alenggora
Dist. Jorhat

As you are aware that as per direction given by Hon'ble CAT Guwahati Branch Guwahati in OA No.: 427/2001, the department constituted the re-verification Committee for this SSA for conducting detailed re-verification / scrutiny about the no. of days of engagement year wise in different offices and also to collect proof / evidence for such casual labourer including yourself. The Committee re-verified all the documentary as well as other proof from the various unit / office and scrutinized your application & other documents as submitted by you. The re-verification Committee comprised of following three members namely :

1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the COMT, Assam Circle, Guwahati.
2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat.
3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.

The aforesaid Committee, has submitted its report to the department detailing all about their finding / proof against each casual labourer including you. The detail of such re-examination / re-verification/ scrutiny report is enclosed and furnished herewith in the separate file for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM / Regularization. Your case could not be considered favorably. Please take notice that you have not been in engagement under the department since 1.6.98.....

General Manager, Telecom
Jorhat - 785 001.
অসম প্রদেশ পুরস্কার, (স্বাক্ষর)
Dy. General Manager Telecom (Admn.)

কার্যালয়, মহাশব্দ দূরত্বালোক, '১, পুরস্কার,
o/o the G.M. Telecom, B.S.N.L.
জোৰাহত, পুরস্কার - 785001.

ANNEXURE - A

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Details of findings by Re-verification Committee in respect of Jorhat SSA which was held on 03-08-2002

Name: Shri / Smti Padum Handique Son of Ex. Tejpalrajan Handique in the Unit / Office S.D.E.(Cables), J.R.T.

Date of Engagement	Authority of engagement	No of days engaged year wise / monthwise (A)	No of days engaged year wise / monthwise (B)	Proof of engagement documentary	Name & designation of the officer who re-verified / re-examined the records.	Reasons in brief as found ineligible	Remarks
		Upto 01-08-1998 for normal cases (Year / Dys)	(Year / Days) for the cases because of stay / status quo / not to disengage order passed by Hon'ble Tribunal	Say ACG - 17	1. Sri M. C. Modak, Assistant Director Telecom Welfare), o/o the CGMT, Assam Circle, Guwahati. 2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat. 3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.		

6/91 S.D.E.(Cables)
J.R.T

Does not work

On ACG-17

As above

NOT completed / worked 240 days in any preceding year (as) was not in work as on 1.8.98. Hence the case could not be considered.

1991 = 30 days

1992 = 31 "

1993 = 31 "

1994 = 109 "

1995 = 86 "

1996 = 111 "

1997 = 181 "

1998 = 148 "

Date: 6.8.2002

Deputy General Manager

O/o the GMTD, BSNL, (S. M. C.)
Jorhat - 785 001

Dy. General Manager (Tech. & Admin.)
O/o the S. M. C., BSNL, Jorhat - 785 001
Date: 10/8/02

BHARAT SANCHAR NIYAM LTD.

(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785001

No.: X-1/Con/Pl.-IV/2002-2003/29.....

Dated at Jorhat the 06-08-2002

To

Shri ... Nandeswar Borah
Vill..... Tarkela gnon
P.O..... Tarkela gnon
Dist..... Jorhat

As you are aware that as per direction given by Hon'ble CAT Guwahati Branch Guwahati in OA No.: 427/2001, the department constituted the re-verification Committee for this SSA for conducting detailed re-verification / scrutiny about the no. of days of engagement year wise in different offices and also to collect proof / evidence for such casual labourer including yourself. The Committee re-verified all the documentary as well as other proof from the various unit / office and scrutinized your application & other documents as submitted by you. The re-verification Committee comprised of following three members namely :

1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati.
2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat.
3. Sri D. Barnah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.

The aforesaid Committee, has submitted its report to the department detailing all about their finding / proof against each casual labourer including you. The detail of such re-examination / re-verification/ scrutiny report is enclosed and furnished herewith as in Annexure - A for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM / Regularization. Your case could not be considered favorably. Please take notice that you have not been in engagement under the department since 6...6...9...8.....

Deputy General Manager
O/o the GMTD, BSNL
Jorhat - 785001
জৰাহত টেলিকম, (স্বামী)
Dy. General Manager Telecom, (Admn.)
কার্যালয়, মহাপুরস্থ জৰাহত, গুৱাহাটী, পৰ্যন্ত, পশ্চিম
o/o the G. M. Telecom, B.S.N.L.
জৰাহত-785001.

Details of findings by Re-verification Committee in respect of Jorhat SSA which was held on 03-08-2002

Name: Shri / Smti ... Namdeochari Baruah Son of Modak Chandra Baruah in the Unit / Office S.D.E.(Cable), J.R.F.

Date of engagement	Authority of engagement	No of days engaged year wise / monthwise (A)	Proof of engagement documentary (B)	Name & designation of the officer who re-verified / re-examined the records.	Reasons in brief as found ineligible	Remarks
1/91	S.D.E.(Cable) J.R.F.	Upto 01-08-1998 for normal cases (Year / Days)	(Year / Days) for the cases because of stay / status quo / not to disengage order passed by Hon'able Tribunal	Say ACG-17	1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati. 2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat. 3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.	

1/91 S.D.E.(Cable)
J.R.F.

Does not arise

On ACG-17

As above

NOT completed / WORKED 240 days in any preceding year and was not in work as on 1.8.98. Hence the Case could not be considered.

1991 - 87 days

1992 - 31 "

1993 - 201 "

1994 - 157 "

1995 - 86 "

1996 - 111 "

1997 - 145 "

1998 - 125 "

Date: 6.8.2002

Deputy General Manager
O/o the GMTD, BSNL

Jorhat - 785001 (आग्रह)

फैक्ट्र-प्राथमिक दररसाय, १, एस.एस.एस.

Dy. General Manager Telecom, B.S.N.L.

कागजिय, प्राथमिक दररसाय, १, एस.एस.एस.

o/o the G.M. Telecom, B.S.N.L.

जोरहाट/ Jorhat - 785001.

BHARAT SANCHAR NIGAM LTD.

(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785001

No.: X-1/Con/Plt.-IV/2002-2003/30

Dated at Jorhat the 06-08-2002

To

Shri Jayram Kalita
Vill..... Dawgaon
P.O.... Garakhia Dol
Dist..... Jorhat

As you are aware that as per direction given by Hon'ble CAT Guwahati Branch Guwahati in OA No.: 427/2001, the department constituted the re-verification Committee for this SSA for conducting detailed re-verification / scrutiny about the no. of days of engagement year wise in different offices and also to collect proof / evidence for such casual labourer including yourself. The Committee re-verified all the documentary as well as other proof from the various unit / office and scrutinized your application & other documents as submitted by you. The re-verification Committee comprised of following three members namely:

1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati.
2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat.
3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.

The aforesaid Committee, has submitted its report to the department detailing all about their finding / proof against each casual labourer including you. The detail of such re-examination / re-verification/ scrutiny report is enclosed and furnished herewith as in Annexure - A for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM / Regularization. Your case could not be considered favorably. Please take notice that you have not been in engagement under the department since 15.6.98.

Deputy General Manager
O/o the GMTD, BSNL

Jorhat - 785 001. (স্বাক্ষর)
জা-ম্প্রাদ্যুষ্যক কুর্সুন, (স্বাক্ষর)

Dy. General Manager Telecom, (Admn.)
কার্যস্থ মন্ত্রিসভা কুর্সুন, ১, পুরুষ পথ,
o/o the G. M. Telecom, B.S.N.L.
Jorhat - 785001.

ANNEXURE - A

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Details of findings by Re-verification Committee in respect of Jorhat SSA which was held on 03-08-2002

Name: Shri / Smti Jayram Kalita Son of
Lal Deniram Kalita in the Unit / Office S.D.E(Cable) J.R.T.

Date of Engagement	Authority of engagement	No of days engaged year wise / monthwise (A)	No of days engaged year wise / monthwise (B)	Proof of engagement documentary	Name & designation of the officer who re-verified / re-examined the records.	Reasons in brief as found ineligible	Remarks
		Upto 01-08-1998 for normal cases (Year / Dys)	(Year / Days) for the cases because of stay / status quo / not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati. 2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat. 3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.		

2/91 SDE/Cable
J.R.T.

Do not
anise

On ACh-17

As above

Not completed / WORKED
210 days in any preceding
year and was not in
work as on 1.8.98.
Hence the case cannot
be considered.

1991 = 86 days

1993 = 187 "

1994 = 191 "

1995 = 86 "

1996 = 111 "

1997 = 176 "

1998 = 156 "

Date: 6.8.2002

Deputy General Manager
O/o the G.M. Telecom, BSNL, (প্রাপ্তন)
Jorhat-785001, Telecom, (Admn.)
কার্যালয়, মহাপ্রদেশ টেলিকম, ৭৮৫০০১, পৰ্যাপ্তন,
o/o the G. M. Telecom, B.S.N.L.
জোৰহাট/জোৰহাট-785001.

BHARAT SANCHAR NIGAM LTD.

(GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785001

No.: X-I/Con/Pl.-IV/2002-2003/..... 46

Dated at Jorhat the 06.08.2002

To

Shri Anjan Dutta
Vill.... Rangdorjngania gaon
P.O.... Rangdorjngania
Dist.... Jorhat

As you are aware that as per direction given by Hon'ble CAI Guwahati Branch, Guwahati in OA No.: 427/2001, the department constituted the re-verification Committee for this SSA for conducting detailed re-verification / scrutiny about the no. of days of engagement year wise in different offices and also to collect proof / evidence for such casual labourer including yourself. The Committee re-verified all the documentary as well as other proof from the various unit / office and scrutinized your application & other documents as submitted by you. The re-verification Committee comprised of following three members namely :

1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the GMTE, Assam Circle, Guwahati.
2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat.
3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.

The aforesaid Committee has submitted its report to the department detailing all about their finding / proof against each casual labourer including you. The detail of such re-examination / re-verification/ scrutiny report is enclosed and furnished herewith as in Annexure A for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of LSM / Regularization. Your case could not be considered favorably. Please take notice that you have not been in engagement under the department since 7/6/98

Deputy General Manager
O/o the GMTD, BSNL

JORHAT - 785001
D.Y. General Manager, Telecom (Admin.)
Admin., BSNL, Jorhat, Assam, India
O/o the GMTE, Assam Circle, B.S.N.L.
Jorhat, Assam, India

ANNEXURE - A

Details of findings by Re-verification Committee in respect of Jothat SSA which was held on 03-08-2002

Sri Name: Shri / Smti Anjan Dutta
Sri Chenniram Dutta in the Unit / Office SDE / Cables / JRT Son of

Date of Engagement	Authority of engagement	No of days engaged year wise / monthwise (A)	No of days engaged year wise / monthwise (B)	Proof of engagement documentary	Name & designation of the officer who re-verified / re-examined the records.	Reasons in brief as found ineligible	Remarks
		Upto 01-08-1998 for normal cases (Year / Dys)	(Year / Days) for the cases because of stay / status quo / not to disengage order passed by Hon'able Tribunal	Say ACG - 17	1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati. 2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat. 3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.		

2/93 SDFables
JRT

Doctor on ACH-17 As above
arise

$1943 = 28$ days
 $1944 = 27$ "
 $1945 = 86$ "
 $1946 = 111$ "
 $1947 = 181$ "
 $1948 = 156$ "

Not completed/Worked
210 days in any preceding
year and was not in
work as on 1.8.98.
and the case cannot
not be considered.

Date: 6.8.2002

Deputy General Manager
O/o the GMFD, BSNL
Jorhat- 785 001.

BHARAT BANCHAR NICAM LTD.
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785001

No.: X-1/Con/Pl.-IV/2002-2003/32

Dated at Jorhat the 06-08-2002

To

Shri ... Prasanta Gogoi
Vill... IND, Sonani gaon
P.O..... Birbela - 1
Dist..... Jorhat

As you are aware that as per direction given by Hon'ble CAT Guwahati Branch Guwahati in OA No.: 427/2001, the department constituted the re-verification Committee for this SSA for conducting detailed re-verification / scrutiny about the no. of days of engagement year wise in different offices and also to collect proof / evidence for such casual labourer including yourself. The Committee re-verified all the documentary as well as other proof from the various unit / office and scrutinized your application & other documents as submitted by you. The re-verification Committee comprised of following three members namely:

1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati.
2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat.
3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.

The aforesaid Committee has submitted its report to the department detailing all about their finding / proof against each casual labourer including you. The detail of such re-examination / re-verification/ scrutiny report is enclosed and furnished herewith as in Annexure - A for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM / Regularization. Your case could not be considered favorably. Please take notice that you have not been in engagement under the department since5.6.98.....

Deputy General Manager
(o/o the GMTD), BSNL,
Jorhat - 785001, Assam
Dy. General Manager, BSNL (Admn.)

Manager, BSNL (Admn.)
(o/o the G. M. BSNL (Admn.)
Jorhat - 785001.

ANNEXURE - A

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Details of findings by Re-verification Committee in respect of Jorhat SSA which was held on 01-08-2002

Name: Shri / Smti Prasanta Gogoi
Sri Naren Gogoi in the Unit / Office S.D.E / Cables / J.R.T Son of

Date of Engagement	Authority of engagement	No of days engaged year wise / monthwise (A)	Proof of engagement documentary (B)	Name & designation of the officer who re-verified / re-examined the records.	Reasons in brief as found ineligible	Remarks
		Upto 01-08-1998 for normal cases (Year / Dys)	(Year / Days) for the cases because of stay / status quo / not to disengag e order passed by Hon'able Tribunal	Say ACG -17	<ol style="list-style-type: none"> 1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati. 2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat. 3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat. 	

$$1997 = 61 \text{ days}$$
$$1998 = 159 \text{ days}$$

above NOT Completed / WORKED
270 days in any Preceding
Year and was not
in WORK as on 1.8.98
Hence the Case Could
NOT be Considered.

te: 6.8.2002

Deputy General Manager
O/o the GM LTD, JORHAT (प्रभासत)
Jorhat-785001; Telecom, (Admn.)
Dy. General Manager, U.S.N.L.
कार्यालय, गढाखोला, जोरहाट, गु.प.प.न.ए.ल.
o/o the G. M. Telecom, U.S.N.L.
जोरहाट/ Jorhat-785001.

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Me

ANNEXURE - 13

BHARAT SANCHAR NIGAM LTD.
A GOVERNMENT OF INDIA ENTERPRISE
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785001

Ref: X-1/Con/Pt.-IV/2002-2003/ 33

Dated at Jorhat the 06-08-2002

To
Shri B. B. Bora
Mr. Debia Baruah
Mr. Bhupen Baruah
Dis. Jorhat

The undersigned states that as per direction given by Hon'ble CAT General Manager, on 20.06.2002, the department constituted the re-verification Committee for the purpose of conducting detailed re-verification / scrutiny about the no. of days of being casual labourer in the different offices and also to collect proof / evidence for such casual labourer including you. The Committee re-verified all the documentary as well as other proof from the various unit / office and scrutinized your application & other documents as submitted by you. The re-verification Committee comprised of following three members namely :

1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati.
2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat
3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.

The aforesaid Committee, has submitted its report to the department detailing all about their finding / proof against each casual labourer including you. The detail of such re-verification / re-verification report is enclosed and furnished herewith as in Annexure - A for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM / Registration. Your case cannot be considered for TSM. Please take notice that you have not been in employment under the department since 01.01.1998.

Deputy General Manager
Telecom Cluster Plg.
(Acting on behalf of General Manager)
On behalf of General Manager
Deputy General Manager
Telecom Cluster Plg.
(Acting on behalf of General Manager)

ANNEXURE - A

Details of findings by Re-verification Committee in respect of Gorakhpur Office, dated 03-08-2002

Name: Shri / Smti Rabin Borah Son of
 ... Sri ... Rabin ... Borah in the Unit / Office Customer Care
 Date: 03-08-2002

Mode of engagement	Authority of engagement	No of days engaged year wise / monthwise		Proof of engagement documentary	Name & designation of the officer who re-verified / re-examined the records.	Reason if found ineligible	Remarks
		(A)	(B)				
	Upto 01-08-1998 for normal cases (Year / Days)	(Year / Days) for the cases because of stay / status quo / not to disengage order passed by Hon'able Tribunal	Say ACG - 17		1. Sri M. C. Modak, Assistant Director Telecom (Websire), o/o the CGMT, Assam Circle, Guwahati. 2. Sri D. Phyeng DE (Ptg.), o/o the GMTD, BSNL, Jorhat. 3. Sri D. Baruah, Sri AO(SBP), o/o the GMTD, BSNL, Jorhat.		

3/91 SDE(Gblm)
Jorhat

Duration On Achr-17
Wise

As above

Not completed/ PTKA

26 days in any
year (all 1520 days)
PTKA is 15.98

Heavy RTD Case Work

Very less Case Work

1991 = 89 days

1992 = 31 "

1993 = 90 "

1994 = 61 "

1995 = 96 "

1996 = 111 "

1997 = 180 "

1998 = 153 "

Date: 6.8.2002

Designated Officer
O/o the GMFD, BSNL, Guwahati
Date: 03-08-2002
Place: Guwahati, Assam
Name: M. C. Modak, A.G.M.
Designation: Assistant Director, Telecom, BSNL
Place: Jorhat, Assam

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BHARAT SANCHAR NIGAM LTD.

(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785001

ANNEXURE - 13

No.: X-1/Con/Pl.-IV/2002-2003/ 34

Dated at Jorhat the 06-08-2002

To

Shri Ingol ... 60001
Vill.... Ujani ... Nameri ... Gaon
P.O..... Rangajam T. labor
Dist..... Jorhat.....

As you are aware that as per direction given by Hon'ble C.A.T Guwahati Branch Guwahati in OA No.: 427/2001, the department constituted the re-verification Committee for this SSA for conducting detailed re-verification / scrutiny about the no. of days of engagement year wise in different offices and also to collect proof / evidence for such casual labourer including yourself. The Committee re-verified all the documentary as well as other proof from the various unit / office and scrutinized your application & other documents as submitted by you. The re-verification Committee comprised of following three members namely :

1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the COMT, Assam Circle, Guwahati.
2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat.
3. Sri D. Baruah, Sr. AO(SBP); o/o the GMTD, BSNL, Jorhat.

The aforesaid Committee, has submitted its report to the department detailing all about their finding / proof against each casual labourer including you. The detail of such re-examination / re-verification/ scrutiny report is enclosed and furnished herewith as in Annexure - A for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM / Regularization. Your case could not be considered favorably. Please take notice that you have not been in engagement under the department since 5.6.98.

Deputy General Manager
O/o the GMTD, BSNL

জৰাহত টেলিকমিউনিকেশনস (প্রাসাদ)

Dy. General Manager Telecom, (Admn.)

কামৰূপ মহাপ্রদেশ রাজ্য পরিষদ, ৭৮৫০০১, গুৱাহাটী, পশ্চিম বঙ্গ, ৭৮৫০০১, ভাৰত

o/o the G. M. Telecom, B.S.N.L.

জৰাহত, জৰাহত - ৭৮৫০০১,

ANNEXURE - A

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Details of findings by Re-verification Committee in respect of Jorhat SSA which was held on 03-08-2002

Name: Shri / Smti Jugal Gogoi
 Sri Jingeswar Gogoi in the Unit / Office SDE/Cables/ Jorhat Son of

Date of Engagement	Authority of engagement	No. of days engaged year wise / monthwise (A)	Proof of engagement documentary (B)	Name & designation of the officer who re-verified / re-examined the records:	Reasons in brief as found ineligible	Remarks
		Upto 01-08-1998 for normal cases. (Year / Dys)	(Year / Days) for the cases because of stay / status quo / not to disengage order passed by Hon'able Tribunal	Say ACG - 17	1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati. 2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat. 3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.	

11/94 SDE/Cables Jorhat
 ↓
 Down not on ACG-17 arise As above
 1994 = 56 days
 1995 = 27 days
 1996 = 121 days
 1997 = 188 "
 1998 = 124 "

Not Completed/Worked 240 days in any proceeding year and was not in work as on 1.8.98. Hence the Case could not be considered.

Date: 6.8.2002

Deputy General Manager (जनरल मैनेजर)
 O/o G.M. Telecom, B.S.N.L.
 Dy. General Manager Telecom, (Admn.)
 कार्यालय, पश्चिम द्रविड़, १२, उत्तर पश्चिम, नगरजगी, Jorhat-785001.

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BHARAT SANCHAR NIGAM LTD.

(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785001

No.: X-1/Con/Pl.-IV/2002-2003/.....35.....

Dated at Jorhat the 06-08-2002

To

Shri Ajit Borah
Vill..... Aลงษมาร.....
P.O..... Aลงษมาร.....
Dist..... Jorhat.....

As you are aware that as per direction given by Hon'ble CAT Guwahati Branch Guwahati in OA No.: 427/2001, the department constituted the re-verification Committee for this SSA for conducting detailed re-verification / scrutiny about the no. of days of engagement year wise in different offices and also to collect proof / evidence for such casual labourer including yourself. The Committee re-verified all the documentary as well as other proof from the various unit / office and scrutinized your application & other documents as submitted by you. The re-verification Committee comprised of following three members namely :

1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati.
2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat.
3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.

The aforesaid Committee, has submitted its report to the department detailing all about their finding / proof against each casual labourer including you. The detail of such re-examination / re-verification/ scrutiny report is enclosed and furnished herewith as in Annexure - A for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM / Regularization. Your case could not be considered favorably. Please take notice that you have not been in engagement under the department since15.6.98.....

Details of findings by Re-verification Committee in respect of Jorhat SSA which was held on 03-08-2002

Name: Shri / Smti Ajit Borah Son of Sri. T. Chiriram Borah in the Unit / Office SDE/Catcde/Jorhat

Date of Engagement	Authority of engagement	No of days engaged year wise / monthwise		Proof of engagement documentary	Name & designation of the officer who re-verified / re-examined the records.	Reasons in briefs as found ineligible	Remarks
		(A)	(B)				
		Upto 01-08-1998 for normal cases (Year / Dys)	(Year / Days) because of stay / status quo / not to disengage order passed by Hon'able Tribunal	Say ACG - 17	1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati. 2. Sri D. D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat. 3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.		

6/91 SDE kabha JRT ↓ Don't know on Ach-17 As above Not Completed / WORKED 210 days in any Preceding year and was not in work as on 1.8.98 Hence the Case could not be Considered

1991 = 30 days
 1993 = 44 days
 1991 = 56 "
 1995 = 96 "
 1996 = 111 "
 1997 = 178 "
 1998 = 154 "

Date: 6.8.2002

Deputy General Manager (मुख्यमन्त्री) (प्रधानमंत्री)
 O/o (एक-तात्पर्यमंत्री, ब.स.न.ल.) Telecom, (Admn.)
 Dy. General Manager Telecom, (Admn.)
 कामिनी, महाप्रबन्धक दूरध्वनी, फ.एस.एन.एस.
 o/o the G. M. Telecom, B.S.N.L.
 बोरहा/Jorhat--785001.

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ANNEXURE - 13

BHARAT SANCHAR NIGAM LTD.

(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785001

No. X-1/Con/Pl.-IV/2002-2003/...36...

Dated at Jorhat the 06-08-2002

To

Shri *Horen Borah*
Vill *Chuni gaon*
P.O. *Borheta*
Dist. *Jorhat*

As you are aware that as per direction given by Hon'ble CAT Guwahati Branch Guwahati in OA No.: 427/2001, the department constituted the re-verification Committee for this SSA for conducting detailed re-verification / scrutiny about the no. of days of engagement year wise in different offices and also to collect proof / evidence for such casual labourer including yourself. The Committee re-verified all the documentary as well as other proof from the various unit / office and scrutinized your application & other documents as submitted by you. The re-verification Committee comprised of following three members namely :

1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati;
2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat.
3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.

The aforesaid Committee, has submitted its report to the department detailing all about their finding / proof against each casual labourer including you. The detail of such re-examination / re-verification/ scrutiny report is enclosed and furnished herewith as in Annexure - A for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM / Regularization. Your case could not be considered favorably. Please take notice that you have not been in engagement under the department since 1.6.98

Deputy General Manager
O/o the GMTD, BSNL
জোরহাট টেলিকমিউনিকেশনস লিমিটেড, (অসম)
Dy. General Manager Telecom, (Admn.)
কার্যালয়, মহাপ্রবণা দুর্যোগ, ১, পুষ্প পাথ,
o/o the G. M. Telecom, B.S.N.L.
Jorhat-785001.

ANNEXURE - A

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RB

Details of findings by Re-verification Committee in respect of Jorhat SSA which was held on
03-08-2002

Name: Shri / Smti Horen Borah
Sri.... Deheswar Borah in the Unit / Office SDE/Cable Son of Jorhat....

Date of engagement	Authority of engagement	No of days engaged year wise / month wise (A)	Proof of engagement documentary (B)	Name & designation of the officer who re-verified / re-examined the records.	Reasons in brief as found ineligible	Remarks
		Upto 01-08-1998 for normal cases (Year / Dys)	(Year / Days) for the cases because of stay / status quo / not to disengage order passed by Honourable Tribunal	Say ACG -17	1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati. 2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat. 3. Sri D. Baruah, Sr. AO (SBP), o/o the GMTD, BSNL, Jorhat.	

91 SDE/Cable
JRT

Does not
arise

On ACG-17

As above

NOT Completed / WORKED
240 days in any Preceding
year and was not in work
as on 1.8.98. Hence
the Case could not be
considered.

1991 : 30 days

1992 : 37 days

1993 : 112 "

1994 : 147 "

1995 : 69 "

1996 : 139 "

1997 : 168 "

1998 : 106 "

6.8.2002

Deputy General Manager
O/o the GMTD, BSNL, (Assam)
Dy. General Manager, Telecom, (Admn.)
कार्यालय, महाप्रबन्धक दूरसंचार, फ.प.एन.एस.
o/o the G. M. Telecom, B.S.N.L.
जोरहाट/Jorhat--785001.

जोरहाट/Jorhat--785001.

BHARAT SANCHAR NIGAM LTD.

(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785001

No.: X-1/Con/Pt.-IV/2002-2003/ 37....

Dated at Jorhat the 06-08-2002

To

Shri Khogen Gogoi
Vill. S. L. Gram
P.O. Borbeda
Dist. Jorhat

As you are aware that as per direction given by Hon'ble CAT Guwahati Branch Guwahati in OA No.: 427/2001, the department constituted the re-verification Committee for this SSA for conducting detailed re-verification / scrutiny about the no. of days of engagement year wise in different offices and also to collect proof / evidence for such casual labourer including yourself. The Committee re-verified all the documentary as well as other proof from the various unit / office and scrutinized your application & other documents as submitted by you. The re-verification Committee comprised of following three members namely :

1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the COMT, Assam Circle, Guwahati.
2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat.
3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.

The aforesaid Committee has submitted its report to the department detailing all about their finding / proof against each casual labourer including you. The detail of such re-examination / re-verification/ scrutiny report is enclosed and furnished herewith as in Annexure - A for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM / Regularization. Your case could not be considered favorably. Please take notice that you have not been in engagement under the department since 5.6.98

Deputy General Manager

O/o the GMTD, BSNL

জোরহাট/৭৮৫০০১, (অসম)

Dy. General Manager Telecom, (Admn.)
কাপলিয়, মহাপ্রচলন দুর্যোগ, ৮১১১১১, এন্সেন্স
o/o the G. M. Telecom, B.S.N.L.
জোরহাট/৭৮৫০০১.

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ANNEXURE - A

Details of findings by Re-verification Committee in respect of Jorhat SSA which was held on 03.08.2002

Lab Name: Shri / Smti..... Khugen Gogoi..... in the Unit / Office SDE/Cables/Jorhat..... Son of Padma Gogoi.....

Date of Engagement	Authority of engagement	No of days engaged year wise / month wise (A)	Proof of engagement documentary (B)	Name & designation of the officer who re-verified / re-examined the records.	Reasons in brief as found ineligible	Remarks
		Upto 01-08-1998 for normal cases (Year / Dys)	(Year / Days) for the cases because of stay / status quo / not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati. 2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat. 3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.	

8/94 SDE/Cables
JRT ↓ Does not arise on ACh-17 As above
1994 = 4 days
1996 = 121 "
1997 = 176 "
1998 = 154 "
Not Completed/Worked 210 days in any preceding year and was not in work as on 1.8.98. Hence the Case cannot be Considered.

Date: 6-8-2002

Deputy General Manager
O/o the GMTD, BSNL (असाम)
Jorhat-785001 Telecom, (Admn.)
Dy. General Manager
कार्यालय, महाप्रबंधक दूरसंचार, ६३, प.स.एन, एन.
o/o the G. M. Telecom, B.S.N.L.
Jorhat-785001.

BHARAT SANCHAR NIGAM LTD.

(A GOVERNMENT OF INDIA ENTERPRISE)

OFFICE OF THE GENERAL MANAGER

JORHAT TELECOM DISTRICT

JORHAT - 785001

ANNEXURE - 13

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No.: X-1/Con/Pt.-IV/2002-2003/ 38

Dated at Jorhat the 06-08-2002

To

Shri Kosheswar Bora

Vill Nonsalia gaon, Hatigark

P.O Chawlang

Dist Jorhat

As you are aware that as per direction given by Hon'ble C.A.T Guwahati Branch Guwahati in OA No.: 427/2001, the department constituted the re-verification Committee for this SSA for conducting detailed re-verification / scrutiny about the no. of days of engagement year wise in different offices and also to collect proof / evidence for such casual labourer including yourself. The Committee re-verified all the documentary as well as other proof from the various unit / office and scrutinized your application & other documents as submitted by you. The re-verification Committee comprised of following three members namely:

1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati.
2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat.
3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.

The aforesaid Committee, has submitted its report to the department detailing all about their finding / proof against each casual labourer including you. The detail of such re-examination / re-verification/ scrutiny report is enclosed and furnished herewith as in Annexure - A for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM / Regularization. Your case could not be considered favorably. Please take notice that you have not been in engagement under the department since 5.6.98.....

Deputy General Manager
o/o the GMTD, BSNL,
Jorhat - 785001, (প্রস্তুত)
স্ব-সহায়ক দপ্তর, নি. প্র. এন. এন.
Dy. General Manager Telecom, (Admn.)
কার্যালয়, মহাপ্রদেশ দপ্তর, নি. প্র. এন. এন.
o/o the G. M. Telecom, B.S.N.L.
জোরহাট, Jorhat - 785001.

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ANNEXURE - A

Details of findings by Re-verification Committee in respect of Jorhat SSA which was held on 03-08-2002

Name: Shri / Smti Kosheswar Bora Son of
Sri. Moniram Bora in the Unit / Office SDE/Cables/J.R.T.

Date of Engagement	Authority of engagement	No of days engaged year wise / monthwise		Proof of engagement documentary	Name & designation of the officer who re-verified / re-examined the records.	Reasons in brief as found ineligible	Remarks
		(A)	(B)				
		Upto 01-08-1998 for normal cases (Year / Dys)	(Year / Days) for the cases because of stay / status quo / not to disengag e order passed by Hon'ble Tribunal	Say ACG - 17	1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati. 2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat. 3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.		

6/91 SDE/Cable
J.R.T

Does not arise on ACG-17

As above

Not Completed/Worked

240 days in any Preceding year and was not in W.R. as on 1.8.98. Hence the Case Could not be Considered.

1991 = 30 days

1992 = 31 "

1993 = 171 "

1994 = 149 "

1995 = 86 "

1996 = 111 "

1997 = 188 "

1998 = 123 "

Date:

6.8.2002

Deputy General Manager

O/o the GMTD, BSNL

Jorhat, Assam 785001, (প্রশাসন)

Dy. General Manager, Telecom, (Admn.)

কার্যালয়, মহারংশ প্রদেশ, ১১, পুরুষ পুরু

o/o the G.M. Telecom, B.S.N.L.

Jorhat, Assam 785001

BHARAT SANCHAR NIGAM LTD.

(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785001

No.: X-1/Con/Pt.-IV/2002-2003/39

Dated at Jorhat the 06-08-2002

To
Shri Mohan Borah
Vill..... Khar Khewa
P.O..... Chornial
Dist..... Jorhat

As you are aware that as per direction given by Hon'ble CAT Guwahati Branch Guwahati in OA No.: 427/2001, the department constituted the re-verification Committee for this SSA for conducting detailed re-verification / scrutiny about the no. of days of engagement year wise in different offices and also to collect proof / evidence for such casual labourer including yourself. The Committee re-verified all the documentary as well as other proof from the various unit / office and comprised of following three members namely :

1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati.
2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat.
3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.

The aforesaid Committee, has submitted its report to the department detailing all about their finding / proof against each casual labourer including you. The detail of such re-examination / re-verification/ scrutiny report is enclosed and furnished herewith as in Annexure - A for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conserment of TSM / Regularization. Your case could not be considered favorably. Please take notice that you have not been in engagement under the department since 1.6.98

Deputy General Manager

O/o the GMTD, BSNL (Assam)

Churni (785001), Jorhat

Dy. General Manager Telecom, (Admin.)

कार्यालय, महाराष्ट्र द्रविकान, ११, नगर, एन.एल.

o/o the G. M. Telecom, B.S.N.L.

लोद्दोप/ Jorhat - 785001.

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ANNEXURE - A

Details of findings by Re-verification Committee in respect of Jorhat SSA which was held on
03-08-2002

Name: Shri / Smti Mohan Borah
Sri Sarumati Borah in the Unit / Office SDE/Cable/JRT Son of

Date of Engagement	Authority of engagement	No of days engaged year wise / monthwise (A)	No of days engaged year wise / monthwise (B)	Proof of engagement documentary	Name & designation of the officer who re-verified / re-examined the records.	Reasons in brief as found ineligible	Remarks
		Upto 01-08-1998 for normal cases (Year / Dys)	(Year / Days) for the cases because of stay / status quo / not to disengage order passed by Hon'able Tribunal	Say ACG-17	1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati. 2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat. 3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.		

5/91 SDE/Cable
JRT

↓
Does not arise on ACG-17 As above NOT Completed / WORKED
240 days in any Preceding
Year and was not in work
as on 1.8.98. Hence
the Case could not be
considered.

1991 : 1 day
1993 : 59 days
1994 : 56 "
1995 : 96 "
1996 : 111 "
1997 : 181 "
1998 : 150 "

Date:

6.8.2002

Deputy General Manager
O/o the GMTD, BSNL (সারান)
জরহাট-৭৮৫০০১, মহাপ্রবাহ দুর্লভার, পি. এস. এন. এস.
Dy. General Manager, BSNL (Admn.)
কার্যালয়, মহাপ্রবাহ দুর্লভার, পি. এস. এন. এস.
o/o the G. M. Telecom, B.S.N.L
জোরহাট/Jorhat-785001.

BHARAT SANCHAR NIGAM LTD.
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785001

No.: X-I/Con/Pl.-IV/2002-2003/40

Dated at Jorhat the 06-08-2002

To

Shri Dhiren Ch. Barnah
Vill.... Nowsalia gaon
P.O.... Chowlang
Dist.... Jorhat

As you are aware that as per direction given by Hon'ble CAT Guwahati Branch Guwahati in OA No.: 427/2001, the department constituted the re-verification Committee for this SSA for conducting detailed re-verification / scrutiny about the no. of days of engagement year wise in different offices and also to collect proof / evidence for such casual labourer including yourself. The Committee re-verified all the documentary as well as other proof from the various unit / office and scrutinized your application & other documents as submitted by you. The re-verification Committee comprised of following three members namely :

1. Sri M. C. Modak Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati.
2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat.
3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.

The aforesaid Committee, has submitted its report to the department detailing all about their finding / proof against each casual labourer including you. The detail of such re-examination / re-verification/ scrutiny report is enclosed and furnished herewith as in Annexure - A for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM / Regularization. Your case could not be considered favorably. Please take notice that you have not been in engagement under the department since
5.6.98

Deputy General Manager
o/o the GMTD, BSNL, (স্বাস্থ্য)
Jorhat Telecom (Admn.)
কামৰূপ মহাপুরসভা, দুর্গানগু, নি. এস. এন. এল.
Dy. General Manager Telecom, B.S.N.L.
o/o the G. M. Telecom, B.S.N.L.
জোহার-785001.

ANNEXURE - A

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Details of findings by Re-verification Committee in respect of Jorhat SSA which was held on 03-08-2002

Name: Shri / Smti Dhiren Ch Baruah
 Sri. Dandu Ram Baruah in the Unit / Office SDE/cable / JRT Son of

Date of Engagement	Authority of engagement	No of days engaged year wise / monthwise (A)	No of days engaged year wise / monthwise (B)	Proof of engagement documentary	Name & designation of the officer who re-verified / re-examined the records.	Reasons in brief as found ineligible	Remarks
	Upto 01-08-1998 for normal cases (Year / Dys)	(Year / Days) for the cases because of stay / status quo / not to disengage order passed by Hon'ble Tribunal	Say ACG-17		1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati. 2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat. 3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.		

1/91 SDE/cable

JRT

Doctor on ACG-17
arise

As above

Not Completed/Worked

240 days in any Bounding
year and was not in
WORK as on 1.8.98.Hence the Case could
not be Considered.

1991 = 30 days

1992 = 31 "

1993 = 120 "

1994 = 71 "

1995 = 86 "

1996 = 111 "

1997 = 188 "

1998 = 89 "

Date:

6.8.2002

Deputy General Manager

O/o the GM TD, BSNL (Assam)

Jorhat-785001, Telecom, (Admin.)

Dy. General Manager, Telecom, B.S.N.L.

Assam, Jorhat-785001, Telecom, B.S.N.L.

o/o the G. M. Telecom, B.S.N.L.

Jorhat-785001, Telecom, B.S.N.L.

BHARAT SANCHAR NIGAM LTD.
(GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785001

No.: X-1/Con/Pl.-IV/2002-2003/41

Dated at Jorhat the 06-08-2002

To

Shri ... Nilakanta Borah
Vill.... Salomara Jagon
P.O.... Malon Pathar
Dist..... Jorhat

As you are aware that as per direction given by Hon'ble CAT Guwahati Branch Guwahati in OA No.: 427/2001, the department constituted the re-verification Committee for this SSA for conducting detailed re-verification / scrutiny about the no. of days of engagement year wise in different offices and also to collect proof / evidence for such casual labourer including yourself. The Committee re-verified all the documentary as well as other proof from the various unit / office and scrutinized your application & other documents as submitted by you. The re-verification Committee comprised of following three members namely :

1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati.
2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat.
3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.

The aforesaid Committee, has submitted its report to the department detailing all about their finding / proof against each casual labourer including you. The detail of such re-examination / re-verification/ scrutiny report is enclosed and furnished herewith as in Annexure - A for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM / Regularization. Your case could not be considered favorably. Please take notice that you have not been in engagement under the department since
..... 5-6-98

Deputy General Manager

O/o the GMTD, BSNL (সংস্থা)

জৰাহত-৭৮৫০০১ (পৰিষেবা),

জ্যোতি-সহিত প্রক্রিয়া প্রক্রিয়া প্রক্রিয়া

Dy. General Manager Telecom, (Admin.)

কার্যালয়, মহাপ্রবান্ধ দুর্সেবা, ব. এস. এন. এল.

o/o the G. M. Telecom, B.S.N.L.

জৰাহত-৭৮৫০০১,

ANNEXURE - A

Details of findings by Re-verification Committee in respect of Jorhat SSA which was held on 03-08-2002

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Name: Shri / Smti Nilakanta Borah Son of
Late ... Roshanwar ... Borah ... in the Unit / Office SDE/Cables/JRT

Date of Engagement	Authority of engagement	No of days engaged year wise / monthwise		Proof of engagement documentary	Name & designation of the officer who re-verified / re-examined / the records.	Reasons in brief as found ineligible	Remarks
		(A)	(B)				
		Upto 01-08-1998 for normal cases (Year / Dys)	(Year / Days) for the cases because of stay / status quo / not to disengage order passed by Hon'able Tribunal	Say ACG-17	1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati. 2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat. 3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.		

12/92 SDE/Cables
JRT

Down to 20 ACG-17 As above

arise

Not Completed / WORKED 210 days in any preceding year and was not in WORK as on 1.8.98.
Hence the Case could not be Considered.

1992 = 31 days
1993 = 14 "
1995 = 55 "
1996 = 111 "
1997 = 176 "
1998 = 154 "

Date:

6.8.2002

Deputy General Manager
O/o the GMTD, BSNL

জৰহাট প্রকল্প কেন্দ্ৰীয় সচিব, (প্ৰাপ্তি)

Dy. General Manager Telecom, (Admin.)

কাবতিয়, মহাপ্ৰৱণ দুর্সূতি, বি.পি.পি.পি.পি.

o/o the G. M. Telecom, B.S.N.

জৰহাট/Jorh - 785001,

BHARAT SANCHAR NIGAM LTD.

(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785001

No.: X-1/Con/Pt.-IV/2002-2003/ 42

Dated at Jorhat the 06-08-2002

To

Shri Rabin Borah
Vill. INO Sonari gaon
P.O. Alengonara
Dist. Jorhat

As you are aware that as per direction given by Hon'ble CAT Guwahati Branch Guwahati in OA No.: 427/2001, the department constituted the re-verification Committee for this SSA for conducting detailed re-verification / scrutiny about the no. of days of engagement year wise in different offices and also to collect proof / evidence for such casual labourer including yourself. The Committee re-verified all the documentary as well as other proof from the various unit / office and scrutinized your application & other documents as submitted by you. The re-verification Committee comprised of following three members namely :

1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati.
2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat.
3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.

The aforesaid Committee, has submitted its report to the department detailing all about their finding / proof against each casual labourer including you. The detail of such re-examination / re-verification/ scrutiny report is enclosed and furnished herewith as in Annexure A for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM / Regularization. Your case could not be considered favorably. Please take notice that you have not been in engagement under the department since 1.5.98

Deputy General Manager
O/o the GMTD, BSNL
ষ্টপ-মন্ত্রণালয়-জুলাই (প্রসারণ)
Dy. General Manager Telecom, (Admn.)
কার্যালয়, মহাপ্রচণ্ড দরসেকার, নি. এস. এন. এল.
o/o the G. M. Telecom, B.S.N.L.
জোরহাট/Jorhat-785001.

ANNEXURE - A

Details of findings by Re-verification Committee in respect of Jorhat SSA which was held on 03-08-2002

Name: Shri / Smti Robin Borah Son of
Sri Sambai Borah in the Unit / Office SDE/Cables/JRT

Date of Engagement	Authority of engagement	No of days engaged year wise / monthwise		Proof of engagement documentary	Name & designation of the officer who re-verified / re-examined the records.	Reasons in brief as found ineligible	Remarks
		(A)	(B)				
		Upto 01-08-1998 for normal cases (Year / Dys)	(Year / Days) for the cases because of stay / status quo / not to disengage order passed by Hon'able Tribunal	Say ACG -17	1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati. 2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat. 3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.		

10/92 SDE/Cables
JRT

↓
Do not grant ACG-17 As above.

1992 = 61 days
1993 = 59 "
1994 = 175 "
1995 = 36 "
1996 = 24 "
1997 = 146 "
1998 = 71 "

NOT Completed / WORKED 240 days in any proceeding year and was not in work as on 1-8-98.
Hence this case could not be considered.

Date: 6.8.2002

Deputy General Manager
O/o the GMTD, BSNL
Jorhat-785001 (প্রাসান্ত)
Dy. General Manager Telecom, (Admn.)
কার্যালয়, মহাপ্রবন্ধ দুরসেচার, ফি. এস. এন. এস.
o/o the G. M. Telecom, B.S.N.L.
জোরহাট/Jorhat-785001.

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ANNEXURE - 13

BHARAT SANCHAR NIGAM LTD.
(GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785001

Ref: X-1/Con/Pt.-IV/2002-2003/44.....

Dated at Jorhat the 06-08-2002

Shri ... MD ... Rashed Ali
Vill..... Melamora gaon
P.O..... Melamora
Dist..... Golaghat

As you are aware that as per direction given by Hon'ble CAT Guwahati Branch Guwahati in No.: 427/2001, the department constituted the re-verification Committee for this SSA for conducting detailed re-verification / scrutiny about the no. of days of engagement year wise in current offices and also to collect proof / evidence for such casual labourer including yourself. The Committee re-verified all the documentary as well as other proof from the various unit / office and finalized your application & other documents as submitted by you. The re-verification Committee comprised of following three members namely :

1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati.
2. Sri D. Payeng, DE (Plg.), o/o the GMTD, BSNL, Jorhat.
3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.

The aforesaid Committee, has submitted its report to the department detailing all about their findings / proof against each casual labourer including you. The detail of such re-examination / re-verification / scrutiny report is enclosed and furnished herewith as in Annexure A for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM / Regularization. Your case could not be considered favorably. Please take notice that you have not been in engagement under the department since 1996-97.

Deputy General Manager
O/o the GMTD, BSNL,
Jorhat - 785001 (প্রাসাদ)

Dy. General Manager Telecom, (Admn.)
কার্যালয়, মহাপ্রিয়া দুর্যোগ, ১, পপ.প্রাসাদ,
o/o the G. M. Telecom, B.S.N.L.
জোরহাট/Jorhat - 785001.

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ANNEXURE - A

Details of findings by Re-verification Committee in respect of Jorhat SSA which was held on 03-08-2002

Name: Shri / Smti M.D. Racid Ali
MD....Sakibulalim...Ahmed in the Unit / Office SDOT/GT..... Son of

Date of Engagement	Authority of engagement	No of days engaged year wise / monthwise (A)	No of days engaged year wise / monthwise (B)	Proof of engagement documentary	Name & designation of the officer who re-verified / re-examined the records.	Reasons, if any, found ineligible	Remarks
		Upto 01-08-1998 for normal cases (Year / Dys)	(Year / Days) for the cases because of stay / status quo / not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati. 2. Sri D. Payeng, DE (Plg.), o/o the GMFD, BSNL, Jorhat. 3. Sri D. Barish, Sr. AO(SBP), o/o the GMFD, BSNL, Jorhat.		

6/93 SDOT/ Golaghat ↓ Does not Arise ACG-17 As above Not completed / Not completed 210 days in any financial year & more 180 in as on 1-8-93. Hence the case is not to be considered

1993 = 120 days
1994 = 103 "
1995 = 23 "
1996 = 20 "
1997 = 91 "
1998 = 69 "

Date: 6.8.2002

Deputy General Manager
O/o the GMFD, BSNL (Assam)
7th Floor, BSNL Building, Guwahati - 781001
E-mail: assam@bsnl-india.com

BHARAT SANCHAR NIGAM LTD.

GOVERNMENT OF INDIA ENTERPRISE
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785001

No.: X-1/Con/Pl.-IV/2002-2003/47.....

Dated at Jorhat the 06-08-2002

To

Shri ... Birendra ...
Vill....2 No....charai bari ...
P.O.....Dhalajan.....
DistJorhat.....

As you may be aware, I have received your application for regularization of your services on OA No. 427/2002, the department constituted the re-verification Committee for this SSA for conducting detailed re-verification / scrutiny about the no. of days of engagement you were in different offices and also to collect proof / evidence for such casual labourer including yourself. The Committee re-verified all the documentary as well as other proof from the various unit / office and scrutinized your application & other documents as submitted by you. The re-verification Committee comprised of following three members namely :

1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati.
2. Sri D. Payeng, DE (Plg.), o/o the GMID, BSNL, Jorhat.
3. Sri D. Baruah, St. AO(SBP), o/o the GMID, BSNL, Jorhat.

The aforesaid Committee has submitted its report to the department detailing all about their finding / proof against each casual labourer including you. The detail of such re-examination / re-verification/ scrutiny report is enclosed and furnished herewith as in Annexure - A for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of LSM / Regularization. Your case could not be considered favorably. Please take notice that you have not been in engagement under the department since5/6/98.....

Deputy General Manager
O/o the GMID, BSNL,
Jorhat - 785 001.

.....(Signature)

.....(Signature)

.....(Signature)

.....(Signature)

ANNEXURE - A

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Details of findings by Re-verification Committee in respect of Jorhat SSA which was held on
03-08-2002

Sri Name: Shri / Shmti Birendra Bora in the Unit / Office SDOP/Jorhat Son of
Sri Birendra Bora

Date of Engagement	Authority of engagement	No. of days engaged year-wise / monthwise (A)	No. of days engaged year-wise / monthwise (B)	Proof of engagement documentary	Name & designation of the officer who re-verified / re-examined the records.	Reasons in brief as found ineligible	Remarks
		Upto 01-08-1998 for normal cases (Year / Dys)	(Year / Days) for the cases because of stay / status quo / not to disengage order passed by Hon'able Tribunal	Say ACG-17	1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, Guwahati. 2. Sri D. Payeng, DE.(Plg.), o/o the GMTD, BSNL, Jorhat. 3. Sri D. Baruah, Sr. AO(SBP), o/o the GMTD, BSNL, Jorhat.		

2/91 SDOP/JRT

↓
Down not on ACG-17 As above

1991 = 230 days

1992 = 117 "

1993 = 172 "

1994 = 107 "

1995 = 39 "

1996 = 139 "

1997 = 185 "

1998 = 99 "

Date:

6.8.2002

Deputy General Manager
O/o the GMTD, BSNL (ytd)
Jorhat-785001, Assam, (Admn.)

783, 784, 785,

B.S.N.L.

Jorhat-785001.

5 APR 2000

(124)

Union of India & ors
- Respondents
through:
Anup Kumar Choudhury
C. A.
Guwahati

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: : GUWAHATI

In the matter of :-
O.A. No. 23 of 2003
Shri N.C. Baruah ... Applicant
-Versus-
Union of India & Ors.
.... Respondent

WRITTEN STATEMENT FOR AND ON BEHALF OF RESPONDENTS
NOS. 1, 2, 3 & 4.

I, S.C. Das, Asstt. Director Telecom(Legal), Office of the Chief General Manager Telecom, Assam Telecom Circle, Ulubari, Guwahati-781007, do hereby solemnly affirm and say as follows :-

- 1) That I am the Asstt. Director Telecom (Legal), Office of the Chief General Manager Telecom, Assam Telecom Circle, Ulubari, Guwahati and as such fully acquainted with the facts and circumstances of the case. I have gone through a copy of the application and have understood the contents thereof. Save and except whatever is specifically admitted in this written statement the other contentions and statement may be deemed to have been denied. I am authorised to file the written statement on behalf of all the respondents.
- 2) That with regard to the statements made in paragraph 1(i) of the application, the respondents beg to state that the order dated 10-01-2001 were issued through examination of the engagement particulars of the applicants by a duly constituted departmental verification committee which revealed that the applicants were not entitled for ^{Engagement of TSM on} the casual labourers scheme. Accordingly order was issued to the applicants to communicate the findings of the verification committee.

Hence question of ignoring the case of applicants is not at all correct.

3) That with regard to the statements made in paragraph 1(ii) of the application, the respondents beg to state that as per the direction of the Hon'ble Tribunal, the cases under different OA's re-verified/re-examined the engagement particulars thoroughly with the available records, paid vouchers etc. by the verification committee and as the applicants were not completed 240 days in any year as per reports of the verification committee, reasoned order were served to 23 No. of applicants.

The prayer of the applicants is found not covered by the departmental rules. Hence not considered.

4) That the respondents have no comments to the statements made in paragraph 2, 3, 4 & 4.1 of the application.

5) That with regard to the statements made in paragraph 4.2 and 4.3 of the application, the respondents beg to state that the applicants were engaged casually for the specific work but not in a regular measure. When the work was completed they were automatically disengaged. As they were not completing 240 days in any year, their claims in any way could not be entertained as per rule, laid down in the scheme 1989 for conferment of TSM/ regularization.

6) That with regard to the statements made in paragraph 4.4 of the application, the respondents beg to state that pursuant to the judgement delivered by the Hon'ble Supreme Court of India the Deptt. of Telecom (DOT) prepared a scheme in 1989 to provide relief to the casual labourers who have put in 240 days service in a year. The scheme is known as casual labourers (Grant of Temporary Status and regularization)scheme 1989, and come into effect on 1-10-1989.

The scheme is intended to cover all casual labourers who on engagement on the day of the introduction of the scheme and have completed at least 240 days in a year. Under the provision of the scheme, the department had regularized thousands of casual labourers who were engaged before 1-10-89 and have worked more than 240 days in a year. Thereafter, cut off date had been extended from 31-3-85 to 22-6-88 and again up to 01-08-98 providing the applicant completed 240 days.

7) That with regard to the statements made in paragraph 4.5 of the application, the respondents beg to state that as the applicant were not fulfilled the conditions as laid down in the scheme 1989, their claims could not be considered as per rules.

For example applicant No.1 Shri N.C. Baruah was engaged for 140 days in year 1993, 20 days in year 1994, 135 days in 1995 and 44 days in 1996, 194 days in 1997 and 124 days in 1998.

8) That with regard to the statements made in paragraph 4.6, 4.7 & 4.8 of the application, the respondents beg to state that as per instruction of higher authorities initially a list of casual labourers containing 116 Nos. were forwarded by TDM/JRT to circle office Guwahati after a sample checking and ~~and without~~ thorough examination of payment particulars of their actual engagements.

9) That the respondents have no comments to the statements made in paragraph 4.9 of the application.

10) That with regard to the statements made in paragraph 4.10 of the application, the respondents beg to state that as per instructions of higher authorities 12 Nos. of Part time casual mazdoors were converted to full time casual labourers by TDM/JRT as per departmental rules on 13-01-2000.

11) That with regard to the statements made in paragraph 4.11 of the application, the respondents beg to state that as per instructions of higher authorities, the verification committee examines all the relevant records of the applicants and all the cases required from Hon'ble Tribunal (Under OAs No.107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 141/98, 142/98, 145/98/ 192/98, 223/98, 269/98 and 293/98) including 116 No. of mazdoors.

12) That with regard to the statements made in paragraph 4.12 of the application, the respondents beg to state that uniform procedure was adopted throughout the circle for verifying the eligibility of all the casual labourer. The verification committee verified all the available records of all the casual labourers of different OAs' at a time and on the basis of the submitted reports by the verification committee, two lists of casual Mazdoors (67+21) who were completed 240 days in a year, were forwarded by TDM/JRT to circle office, GII on 29-12-2000, and on receipt of approval of higher authorities 67 members of casual labourers were conferred as TSM.

Hence question of pick and chosen manner does not arise.

13) That with regard to the statements made in paragraph 4.13 of the application, the respondents beg to state that again on receipt of approval on 05-10-2001, from higher authorities twenty one (21) casual labourers were conferred as TSM.

14) That with regard to the statements made in paragraph 4.14 of the application, the respondents beg to state that fact is already stated in paragraph 12 of the written statements above.

15) That with regard to the statements made in paragraph 4.15 of the application, the respondents beg to state that on the basis of the reports of the verification committee, the casual labourers who were not completed 240 days in any proceeding year and as per direction of higher authorities, reasoned order were served.

Hence question of re-engagement does not arise and no instructions were received for re-engagement.

16) That the respondents have no comments to the statements made in paragraph 4.16 and 4.17 of the application.

17) That with regard to the statements made in paragraph 4.18 of the application, the respondents beg to state that on the basis of the verification committee report and after approval of higher authorities, 67 No. of casual labourers were conferred as TSM.

18) That with regard to the statements made in paragraph 4.19 of the application, the respondents beg to state that all the names were in different DAs. As they were completed 240 days in a year, the names of 21 casual Mazdoors were forward for approval of higher authorities and on receipt of approval on 05-10-2001 they were conferred as TSM.

Hence they were not illegally appointed.

19) That with regard to the statements made in paragraph 4.20 of the application, the respondents beg to state that as per report of verification committee. The casual labourers who were not found eligible due to non-fulfillment of eligibility criteria and not completed 240 days in any proceedings years, reasoned order were served on 10-01-2001.

20) That with regard to the statements made in paragraph 4.21 to 4.27 of the application, the respondent beg to reiterate the statements made in paragraph 2 of the written statements.

21) That the respondents have no comments to the statements made in paragraph 4.28, 5 to 12 of the application.

22) That the respondents beg to submit that the department had made exhaustive examination of the applicants case and found that they were not eligible for grant of Temporary Status.

23) That the applicant is not entitled to any relief sought for in the application and the same is liable to be dismissed with costs.

VERIFICATION

I, S.C. Das, presently working as Asstt. Director Telecom(Legal), Office of the Chief General Manager Telecom, Assam Telecom Circle, Ulubari, Guwahati-781007 being duly authorised and competent to sign this verification do hereby solemnly affirm and state that the statements made in paragraph 1, 4, 16 & 21 of the application are true to my knowledge and belief, those made in paragraphs 2 - 19 being matter of record are true to my information derived there from and those made in the rest are humble submission before the Hon'ble Tribunal. I have not suppressed any material facts.

AND I sign this verification on this the 31st day of March 2007.

(S.C. Das)
31/3/2007

DEFONENT
सहायक निदेशक दरस्ताव (विधि)

Assistant Director Telecom (Legal)
सहायक निदेशक दरस्ताव,
Office of the Chief General Manager Telecom
ब्रह्म दूरसंचार नियन्त्रण, गुवाहाटी-7
Assam Telecom Circle, Guwahati-7

Central Administrative Tribunal

14 JUN 2004

Guwahati Bench

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In the Central Administrative Tribunal
Guwahati Bench : Guwahati

In the month of
O.A No. 23 of 2003
Shri N.C. Baruah and others
VSApplicants
Union of India and others
--Respondents

A rejoinder to the written statement filed by
Responden No. 1,2,3 and 4.

I shri Nirmal Chandra Baruah S/O Shri Rosheswar
Baruah aged about 34 years resident of Sutergoan , P.O.
Takelagaon , Dist- Jorhat, Assam do hereby solemnly
affirmed and say as follows :-

(1) That I am the applicant No. I in the instant original application and as such I am fully acquainted with the facts and circumstances of the case. Save and except those which are specifically admitted herein below the rest of the averments are deemed to have been denied by the deponent.

(2) The averments made in paragraph 2 and 3 of the written statement are denied. In fact all the applicants have completed more than 240 days of engagement continuously and departmental verification committee has totally ignored the engagement particulars of the applicants.

Cont.p/2

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Filed by
Nirmal Chandra Baruah
Through
Shyamal Sunden Goswami
Advocates

(3)

Copies of the aforesaid forwarding and list of casual majdoors who were working upto 1-8-98 are enclosed herewith as Annexure - 1 and 2 respectively .

(6) That the averments made in paragraph 7 of the written statement are denied.

That example cited for applicant No. 1 is false , fabricated and misleading .

The applicants state that pursuant to the illegal termination dated 10-1-2001, the applicants approached the Honble Tribunal vide O. A. No. 427/2001. Again in terms of the direction of the Honble Tribunal dated 11-4-2002, the Respondents issued another termination dated 6-8-2002. Even the calculation made by the Respondents in both the termination letters are self contradictory . For denial of justice the applicants had to prefer the instant application before the Honble Tribunal by enclosing all the relevant documents. The Respondents have not denied the same specifically. The applicants crave indulgence of the Honble Tribunal to refer to and rely on the particulars enclosed in the original application as Annexure 1 which

Cont.p/4

Boreekh

(4)

has been prepared by the Chief accounts officer and duly certified , verified and checked with the available records. The Annexure 1 is an admitted position and the continuous working for more than 240 days in a given years is clearly established :

The following particulars are extracted from Annexure - 1 of original application for ready reference

Serial No. of circle office in particulars duly checked , verified and signed by the chief accounts officer	Name of the casual laboverers	Applicant No.in O.A. No. 23/2003	Year of continuous working for 240 days	Year of continuous working for 240 days
14	Nirmal Ch. Baruah	1	300(1995)	280 (1997)
33	Madhu Kr. Bora	2	240(1996)	270(1997)
44	Jibon Bora	3	243(1996)	
57	Padum Handique	4	243(1995)	342(1996)

Cont..p/5

Boreesh.

(5)

58	Nandeswar Bora	5	243(1995)	342(1996)
60	Joyram Kalita	6	243(1995)	342(1996)
63	Ramen Sarma	7	243(1995)	342(1996)
64	Anjan Dutta	8	243(1995)	342(1996)
65	Prasanta Gogoi	9	243(1995)	271(1996)
66	Bobul Bora	10	243(1995)	342(1996)
67	Jugal Gogoi	11	243(1995)	342(1996)
68	Ajit Bora	12	243(1995)	342(1996)
70	Hanren Bora	13	243(1995)	342(1996)
71	Khagen Gogoi	14	243(1995)	342(1996)
75	Kosheswar Bora	15	243(1995)	342(1996)
73	Mohan Bora	16	243(1995)	342(1996)
78	Dhiran Bora	17	243(1995)	342(1996)
81	Nilakanta Bora	18	243(1995)	342(1996)
62	Robin Bora	19	243(1995)	342(1996)
109	Rosid Ali	20	344/93,318/94,	318/95,328/96,308/97
83	Anil Saika	21	243(1995)	342(1996)
13	Biran Bora	22	249(1995)	272(1996)

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Boreeb.

(6)

(7) That the averments made in paragraph 8 of the written statement are misleading. As already stated those forwarding of 116 number of majdoors includes the names of the applicant and the list was prepared admitedly by after due checking, verification. It is evident that the chief accounts officer and Telecom district manager certified the names after examination of particulars and as such the averment to the effect that names were forwarded without thorough examination of payment particulars are incorrect and denied.

(8) The applicants re-iterate the averment made in paragraph 4.9 of the original application.

(9) The statements made in paragraph 10 of the written statement are incorrect and denied. The applicants reiterate and reaffirmed the averments made in paragraph 4.10 of the original application.

(10) The averments made in paragraph 11 of the written statement are denied. In spite of availability of proper records the verification committee has arbitrarily denied justice to the applicants.

Cont. p/7

Bareek

(7)

(11) The averments made in paragraph 12 of the written statement are denied. In this connection the deponent reiterate and reaffirmed the averments made in paragraph 4.12 of the original application and begs to state that there is a method of pick and choose adopted by the Respondents.

(12) That the averments made in paragraph 13,14, and 15 of the written statement are denied.

(13) That the deponent reiterates and reaffirmed the averments made in paragraph 4.16 and 4.17 of the original application.

(14) That the averments made in paragraph 17,18,19, 20 of the written statements are denied.

(15) The deponent reiterates the statements made in paragraph 4.25, 5 to 12 of the original application

(16) That the averments made in paragraph 22 and 23 of the written statements are incorrect and denied by the deponent.

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(8)

VERIFICATION

I Shri Nirmal Ch. Baruah S/O Sri Rosheswar Baruah aged about 35 years, P.O. Tekelagaon , Dist. Jorhat Assam and applicant No 1 do hereby solemnly affirm and declare that I am authorized by other applicants to sign this verification and I do solemnly verified that statements made in paragraph -~~1-5-14-7-15~~ are true to my knowledge and those made in paragraph ----- being matters of record which I believe to be true and the rests in my humble submission before this Honble Tribunal.

I Have not suppressed my material facts and I sign this verification on this the 30th day of May 2004 at Guwahati .

Nirmal Ch. Baruah

Declarant.

Baruah.

Annexure 1

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To

Sri R.S. Tripathy
Dy. General Manager, Telecan (Admn.)
O/O the C.G.M.T.
Guwahati - 7.

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No. X-5/C/CORR/JR/98-99/10 Dated at Jorhat the

Sub : Grant of Temporary status to the casual Mazdoor
(Full time)& part time.

Ref : Your letter No. ESTT-9/12 dtd. 27/8/98 and
ESTT-9/12/4 Dated 27/8/98.

With reference to the above the list of casual labours
of full time/part time with details particulars are forwarded
herewith for favour of your kind disposal.

Enclo :-

1. For full time page
1 to 8 containing 116 C/L's.
2. For part time conversion
into full time page
1 to 2 containing 12 C/L's.

(K. MONI)

Revised.

DEPARTMENT OF TELECOMMUNICATIONS

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To: Sri K. Moni
From: Telecom District Manager,
District.

महाराष्ट्र राज्य
मुख्यमंत्री
In Reply
Please quote

महाराष्ट्र राज्य
70 D.Y. General Manager
c/o the C.G.M.C. Committee,
Mumbai
Dated at Mumbai the

1/1/78

SUBJECT: - Grant of Temporary Status
to the Current Holders (Full Time)
of Part-time

Ref: - Your W.L.W. no. ESTT-9/12
dated 27/8/78 and
ESTT-9/12/4 dtd 27/8/78.

With ref. to the above, the following
various factors of full time/part-time
will be the details particulars are given
below for consideration of your kind
disposition:

Remarks:-

- (i) For Full-time Page 1 to 8
containing 556 C/L's.
- (ii) For Part-time conversion
order - Page 1 to 2
containing 120 C/L's.

(K. Moni)

Boreem.

Casual Mazdoors, who leave ~~unpaid~~ working upto 1.8.78 and manifested Stockless in many years. Case Referred to D.O.T. for Approval as TSM SSA 101/2 as follows:—

SL No.	SSA wise	Numbers of casual Mazdoor	Unpaid 240 days	Up
1	GH	317	308	61
2	Silchar	5	5	
3	Silvassa	61	61	
4	Torheit	116	116	
5	Tatpuri	10	10	
6	Bangigoan	104	58	
7	Nagpur	17	15	
8	CGM Toffier	2	2	
9	R.L.M.	1	1	
10	Civil wing	18	18	
11	Mambusa Office	7	7	
12	Ex EDA	8	7	
		672	619	

Bracewell.